the hon. Members. I would like to assure Prof. Malhotra and other hon. Members that the issues which they have raised would receive my most earnest consideration and that when we discuss the Finance Bill that will be the stage at which these changes would be considered.

SHRI S. S. SURJEWALA: What about urea price?

SHRI YASHWANT SINHA: The urea price has already been rolled back by 50 percent. If you have a little more patience, I would like to assure you that we will take more steps to help the farmers.

DR. BIPLAB DASGUPTA: What about the decline in the value of rupee?

SHRI YASHWANT SINHA: Sir, so far as value of rupee is concerned, we had discussed this issue for about half-an-hour when this question came up here. If the House wishes to discuss it, I am prepared. Let me assure the hon. Members that there is absolutely no cause for worry. We are taking all possible steps to see that there is no speculative attack on the Indian rupee.

AN HON. MEMBER: What about the housing scheme? *(Interruptions).*

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: Mr. Minister, do you want to say something? *(Interruptions).*

I have to inform the Members that the Business Advisory Committee in its meeting held today, the 11th June, 1998, allotted two hours and thirty minutes for the Statutory Resolution seeking disapproval of the Electricity Regulatory Commission Ordinance, 1988 and considering and passing of the Electricity Regulatory Commission Bill, 1998. Both the things would be discussed together.

Now it is 1.50 p.m. I adjourn the House for one hour on the basis of the watch to my right, not to my left.

The House then adjourned for lunch at fifty minutes past one of the clock.

The House reassembled after lunch at fifty six minutes past two of the clock,

The Vice-Chairman (Shri John F. Fernandes) in the Chair.

SHORT DURATION DISCUSSION

Alarming Deterioration in Power and Water Supply Situation in the country

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Now we will take up the Short Duration Discussion. Shri S. B. Chavan.

SHRI S. B. CHAVAN (Maharashtra): Mr. Vice-Chairman, Sir, I am raising this discussion on a very important topic which is ultimately going to have a bearing on the Ninth Five Year Plan proposals. It was, in fact, a great shock to us that even the Ninth Five Year Plan does not seem to have been even thought of. Some proposals were prepared by the previous Government but now the present Government says that the Ninth Plan is still on the anvil. They have to make up their minds and see that they are able to finalise this thing. The whole power sector has suffered because of the fact that the Eighth Plan proposals and the Eighth Plan targets were not achieved at all. The previous target was 40,000 megawatt which was brought down to 30,000 megawatt. The actual achievement according to my information — I have got the Report of the Standing Committee on Energy with me, this Report has come after full consultation with the Ministry concerned and they say is not more than 16,000 megawatts.

So even on the revised target that was fixed for the Eighth Five Year Plan, the Report clearly says that you have not been able to achieve even that figure. So, my request will be, once we consider the Ninth Five Year Plan proposals as they

are, that will also provide an opportunity if things are not according to the schedule. It might be that at the mid-term appraisal of the Plan we should be in a position to apply some corrective measures and see that the targets which have been revised or kept are achievable. If they are not achievable, certainly we will be able to correct the same. The Power Ministry has not been able to provide adequate funds. It is a very strange thing that it is a lopsided kind of planning where they provide for generation of power. But at the same time, they do not provide enough for transmission and distribution and system improvement. If this is not there I do not know what will happen. Transformer capacity also should be properly looked into so that it is a full planning and as soon as power is generated we should be in a position to distribute power to all those who are in the requirement of the whole thing. I have not been able to quite understand why the plant load factor which is one of the sources from which instead of having a new generating capacity you can add to the availability of power.

3.00 P.M.

If you look at page 4 of the Standing Committee's report, you will find that figures have been given and they have shown in clear terms what the plant load factor is and how much they have been able to achieve. Now, here they have given the thermal plant load factor. Northern Region: In 1992-93, it is 62%; in 1993-94 64%; in 1994-95 59.1%; in 1995-96 62%; in 1996 62%. Similarly, they have given the figures for the Western Region and the Southern Region. But the shortfall seems to be both, in the Eastern Region and in the North Eastern Region. In the Eastern Region, from 39% they have just been able to go up to 41.7%. In the North-Eastern Region it is the lowest. From 24% they could go up to 27% only. Both in the Eastern and in the North Eastern sector, it is really very low. Surprisingly, even with this capacity, the Ministry has stated that on an average there is surplus power of 1600 MW during the off-peak period and 1000 MW during the peak period in the Eastern Region, but because of lack of transmission capacity they have not been able to utilise it where the power requirement is very high and especially in some of these nearby States where there has been a shortage in the peak capacity as well as off-peak capacity. But they have not been able to tell us why transmission has not been provided for. That is why you have to look at these figures. Again, we will also find that both, in the Central Sector and the State sector there is great disparity. If you look at page 3 of this report, you will find the plant load factor. I will read it. In 1992-93, in the Central sector it was 62.7% and in the State sector it was 54.1% and the average came to 57.1%. In 1993-94, it was 69.2% in the Central Sector and 56.5% in the State Sector and the average came to 61%. In 1994-95, it was 69.2% in the Central Sector and 55% in the State Sector and the average came to 60%. In 1995-96, it was 71% in the Central Sector and 58.1% in the State Sector. In 1996-97, April-December, 1996, it was 69.7% in the Central Sector and 57.8% in the State sector and the average came to 62.5%

So, this clearly shows that in spite of all the efforts that we have been making, there is hardly any justification to find out as to why it is that the plant load factor is not increasing. We have created a new agency for financing all this modernisation, renovation, new transmission lines, etc. They can provide from that source. But in spite of all these arrangements that have been made, you have to explain as to what the justification is for so much difference even in the Central sector. We are not happy. It cannot be 71%. The minimum that you have to achieve will be 75%.

Below 75 per cent is not agreeable. We are not agreeable to that sort of a figure at all. Compared to 75 per cent, this

figure of 57 and 54 seem to be a ridiculous figure. Nobody seems to be bothered as to why we are not trying to do anything in the matter to see that the plant load factor is increased.

The next point on which I would like to say something is about the shortfall in generation. I must also bring to the notice of this House that these are the areas which, need to be looked into. This is the main infrastructure which ultimately is going to decide whether the target of 7 per cent capacity that you are talking about can be achieved. You would like to have a growth rate of 7 to 7.5 per cent in agriculture, industry, etc., and everybody is talking about it. With this capacity, I don't think that you will be able to achieve anything. Now, I will give you the figures of the Ninth Plan that is contemplated. On this basis, if I mistake not, the Committee observed that the Ministry of Power have projected a capacity addition of 57,000 megawatts with an estimated expenditure of Rs. 2,28,000 crores during the Ninth Plan period. Out of this 57,000 megawatts, what is being now earmarked for gas-based or naphtha-based as they call it, electricity generation is 12,000 megawatts. Mind you in fact, the highest rate of production is going to be only in naptha. The Committee observed that the Committee is also surprised to note that no other country has opted for naphtha as fuel for power production. The Committee further stated that it need hardly stress that while selecting fuel for power plants, the interest of the ultimate consumer should be kept in mind. Ultimately, this is going to cost more in some of the projects which we have seen. Enron is going to charge Rs. 4.25 as per unit cost. They also have the escalation clause. Then, why are you selecting them? It is because you are feeling that these naphtha-based projects can be completed within about one-and-a-half years. This is the contingency plan. This cannot be a base plan for any country. I can understand that a place like Mumbai where the requirement is very high and those who are interested in continuous processing industry, they are prepared to pay any amount provided there is no interruption. For them it is all right, but for a country of our size, if you are thinking of making a beginning in the Ninth Five Year Plan by earmarking 12,000 megawatts for naphtah-based electricity generation — and ultimately this is going to be part of the grid — then everybody will have to pay very high. The per-unit cost, in fact, is going to be beyond the capacity of any of the consumer. I request the hon. Minister in-charge of Power to seriously consider whether this can be considered as a base on which you will have power. With this kind of capacity — you had almost five years, you started it in the year 1991—and in 1998 you are saying you propose to earmark 12,000 megawatts for naphtha-based power projects. In fact, for a contingency plan, a very urgent plan, when you require immediate power, you go in for naphtha-based power projects. Sir, I cannot understand the justification for having this kind of a souice being used. No other country is using this kind of a source and this is what they have stated in the report. India is the only country where everybody seems to be very keen for projects which are being brought by some multi-nationals and are cleared without any justification. There was such a case and I had raised objections about giving counter—guarantee by the Central Government. The World Bank advised us not to give any counter guarantee. They were in power for 13 days and on the last day this was given. On the thirteenth day this counter-guarantee was given to Enron and me more project. Whether this is the first or second, I am not quite sure. On that day the counter-guarantee was given for reasons best known to them. This certainly does not augur well for the production of power during the Ninth Five Year Plan as a whole. I have no objection if you try to give them hydro-power, if you try to give them thermal-power. If it is within a

reasonable cost, I can understand. Yes, there is a shortage of resources and because of this it is rather difficult to find Rs. 2,28,000 crores for power projects alone and that is why it becomes all the more necessary for private parties to invest their money if they are prepared. They will certainly be interested provided we have a clear idea. Do not give in so easily to these multi-nationals who go in for naphtha projects. Actually my information is that with Gulf countries we had a project in which power was to be produced there or the gas was to be transported to India and thereafter we produce power here. Now you have given up that and you are adopting shorter course of providing this kind of power which is ultimately going to be not in the interest of the country at all. May be, some people are interested in having power projects from some other source. I do not think this is the right thing to do and that is why I am very much interested in saying that if power is not available, you can take if from me that the 8% rate of growth which you are talking is going to be a imaginary figure. If you could achieve even half of it, then I would accept that you have done proper planning. But with this kind of power in short supply, irrigation facility in short supply, telecommunications which everybody knows, it is difficult. If you go to other countries you will find uninterrupted communication whether it is monsoon or off-monsoon, transmission lines will be there and you will not come across any kind of interruption. Here, even if it is one shower, you can see all the telephones going dead. Nobody is responsible for the same. This is the kind of situation in which we are working and that is why in all the infrastructure projects what is required is proper planning. If we have no resources, try to plan in such a fashion that we should be able to achieve what we plan for. Otherwise, if you plan to any size, and you can not achieve the same and then you keep on explaining for the lapse. I have gone through another thing which I would like to make a mention, which is on page 20 of the same report. This is about electrification of certain areas which are called Dalit and Adivasi Family connections, Kutir Jyothi. In 1995-96 you could achieve only 5.11 lakh against the target of 6.25 lakhs.

All of a sudden, there was an increase in the norms from Rs. 400 to Rs. 800 per connection and that too without any kind of meter. If a meter is required, it costs about Rs. 1000 per connection. The budgetary allocation as Rs. 25 crores and it was not increased. That is why the target for 1997 could not be achieved and against the target of 6.25 lakh the achievement was only 1,43,741. A number of power-pumps are there. A number of villages have been electrified. If there is a shortage of power, the first victim happens to be the rural areas. The rural feeders are just switched off. They go on shouting in the rural areas for hours together, but electricity is just not available. That is why in Punjab and other areas where people are affluent they can afford diesel pumps because nobody is prepared to rely on the power supplied by the Electricity Boards. This is the situation in which the entire population of the country is. It is a matter of concern to all of us because ultimately Power availability is going to support both agriculture and rural industry. If agriculture suffers so badly because of mismanagement, then I do not know as to who is coming to their rescue. Even in the Adivasi areas I find the same situation which is there in all other areas. I have got figures with me. I do not want to go into all those details. My only request today would be that we will have to consider very seriously as to how things have to be brought on proper lines. I would like to refer in a very brief manner to the problem of Delhi. Delhi seems to be a special case. Nobody seems to be bothered about the functioning of the Delhi Vidyut Board. They are in the habit of not paying for coal, transportation, etc. to the authorities who are supplying coal etc. to

them. These authorities are not in a position to get even a pie out of what they should possibly get from them. So, this is not only total inefficiency, but I can say without any fear of contradiction that there is a racket going on in Delhi; open theft of power is going on. You get transmission from just next door busbar. But, the percentage of losses is about 40 per cent or even more. So, transmission and distribution losses are up to 40 per cent. I cannot understand it. I can understand it if you take the line from a distance of 80 kms. or 90 kms. In the case of such a long line, I can understand that there might be some transmission and distribution losses. But, in Delhi you are getting power from Indraprastha and Badarpur which are next door to Delhi. How do you explain this? I wanted to know whether the de-rated capacity has been brought down. Yesterday even the hon. Minister for Power was not able to find out as to whether it is the established capacity or it is the de-rated capacity and ultimately he had to say that 681 MW was the de-rated capacity and out of this you could produce only 260 MW. Sir, 260 out of 680—what a great achievement really? If this is the de-rated capacity, then you need not bother about power generation at all so long as the Delhi Vidyut Board is in a position to get electricity from all the sources. After all, you are in Delhi and you are capable of getting electricity from all the sources at the cost of other States. The NTPC is there to give you and other State Governments are prepared to give you. I am quite sure that the entire loss is not going to be of the order of Rs. 6,000 crores but it is going to be much more—almost Rs. 10,000 crores as has been stated by the hon. Leader of the Opposition. He said that Rs. 10,000 crores they owe to all these different agencies and now you are talking in terms of giving some kind of a guarantee, I was told. If it is going to be guarantee, where from are you going to pay? Are you going to pay from the Consolidated Fund of India? What is your source from which you are going to get the money? If you are going to borrow, why should you borrow? Let the Delhi Electricity Board borrow. I do not think that they are in a position to borrow and that is the reason why it is a very pampered Electricity Board which can get away with anything. It is not for the first time that they are asking for this kind of concessions. They are asking this for years together. I do not want to charge any Government because every Central Government comes under pressure and year after year they go on pressurising the Central Government and somehow they succeeded in getting away with all the indiscipline they have been indulging in. Sir, I do not expect much from this weak Government. Unfortunately I have to use the word 'weak'. You are a minority Government. We could see that if you do not agree to concessions asked by State Governments, the Electricity Bill will not be passed and that is the reason why you have to agree and accept the amendments proposed by them. So, political pressures are being brought and the Central Government is not in a position to act in a firm manner. One day or the other you will have to be firm. Otherwise, if you have to give any special concessions to Delhi, take it from me, the rest of the State Governments are bound to ask you as to why they should not get the same kind of concessions. At the peak of the heat that we had in Delhi, everybody was shouting. Even at peak hours there was no electricity in a large number of areas. It was chaos in a large number of areas. No electricity was available. Power is not available during day time and during night time and people are shouting for power and water. We have seen the conditions under which the citizens of Delhi, the capital of this big country, suffered. You can just understand as to what would be the plight of those poor villagers who cannot bring any kind of pressure. If they bring any pressure, immediately their connections are disconnected. But here is a big Electricity Board which can get away with all kinds

of things and nobody seems to enforce any kind of discipline on them. My request will be to have some kind of a reasonable amount of production. The power sector is a must. If power sector fails, the entire thing will collapse.

I have no doubt about it and that is the reason why you will have to seriously apply your mind to this problem

Now, I will come to the availability of drinking water. I am quoting from the Rajya Sabha Unstarred Question No. 871, dated 26.11.1997. These are the figures. I quote, "All efforts have been made by different State Governments. A Technology Mission was specially created in Delhi. The National Drinking Water Supply Mission and the same later on became the Rajiv Gandhi National Drinking Water Mission and sub-missions which was able to provide drinking water to different areas." I would like to give you the figures. I have got figures for different States. As on 7th December, 1995, the total number of villages, where drinking water is not available is 1,40,975. Partially covered villages are 4,30,377 and fully-covered villages are 7,47,347. I must say that is a good figure. But, I have got figures for various years also. According to the latest figures, as on 1.4.96, 'not connected' or 'uncovered' villages are still 75,681. But, the figure which has caused a tremendous amount of difficulty is of partially-covered villages, which are 3,31,723. Then, after seeing the figures of 1997, I would request the hon. Minister to please let me know how far these figures are correct. According to these figures, in Madhya Pradesh they have given water supply to all villages, not even a single village has been left out. Likewise, in Maharashtra, they say, zero, that means all the villages have been covered; Daman and Diu-zero; Lakshadweep-zero; Pondicherry-zero, Tamil Nadu--zero. These are the figures which you yourselves had given. These are not my figures. This is an Unstarred Question and reply has been given by you. So, these are the areas where all villages have been covered but, still we find that these are the very areas from where we are getting complaints that water supply is just not available. Of course, I can understand as to why it is happening. The reason for the same is that underground water level has gone very low. It is the source from which they were getting water. It has just dried up because great heat has been generated. It is not only in partially-covered villages, but even in assured villages also there is not water supply at all. We have to think of it very seriously. I do not know what the Government can possibly do. But ultimately it is going to be the responsibility of State Governments to have some kind of legislation in which you will have to put restrictions on drawing underground water because water is being drawn by high intensity electricity pumps. A large number of irrigation wells are coming around. 10HP, 15HP, 25HP pumps are operating in several areas, and that has caused scarcity of drinking water. So, you will have to call a meeting of all State Governments and try to find out whether there is a possibility of having a legislation of this nature, where restriction can be put on drawing water in such a huge quantity. So that drinking water supply may not become a problem. My request to you is that do not go by figures. And then for both these things, the power and the drinking water, if you are going to tell me that what can we do, we can only advise State Governments. We cannot do anything. If that is the attitude, then I would have rather kept quiet and would not have raised the discussion at all. You have responsibility when you give money to State Governments, and it will not be out of place to mention about the powers of Zila Parishad in Maharashtra. I will take just five minutes and I have done, Sir. I will make one more point, that is about the powers of the Zila Parishad in Maharashtra State. Maharashtra State is the only State where they have made the Zila Parishad and the Panchayat Samiti totally ineffective. A Mayor-in-Council

here becomes an Executive Officer there. The ministers are functioning there in the metropolitan cities. The period has been increased to five years. In Zila Parishad and Panchayat Samiti they were enjoying the powers for five years, it has been reduced to one year. So, the first six months they just while away in welcoming and the next six months for giving farewell. So, there is hardly any work that they can possibly do. We have given statutory powers to these zila parishads and panchayat samitis and there they have become so ineffective that they cannot do anything. You cannot hold them responsible. Ultimately it is the State Government which will be responsible for this. Do not give this reply to us that ultimately it is the responsibility of the State Government which is going to decide, we are not responsible. That is the stock reply I have heard from most of the ministers. My request to all of them is, kindly do not give that kind of a technical reply. Try to go deep into the matter and see that you are able to find a solution to the problem.

श्री ओंकार सिंह लखावत (राजस्थान): उपसभाध्यक्ष महोदय, राष्ट्र के एक बहुत महत्वपूर्ण मुद्दे पर आज यहां चर्चा हो रही है। इसलिए मैं आपके माध्यम से सदन का ध्यान देश में पानी की स्थिति की ओर आकर्पित करना चाहता हूं। महोदय, हमारे देश में 1991 की जनगणना के अनुसार लगभग 5,87,000 गांव हैं और जब हमने 8वीं पंचवर्षीय योजना पूरी कर ली है तो उनको जहां तक स्वच्छ जल देने का सवाल है, हम मात्र 3,15,714 गांवों को पानी दे पाए हैं। महोदय, 1.4.97 को संसद में एक प्रश्न के जवाब में जो उत्तर दिया गया था, उसमें बताया गया था कि अभी तक 2,00,554 गांव ऐसे हैं जिनको हम अभी तक स्वच्छ पानी नहीं दे पाए हैं।

महोदय, मैं जिस राज्य से आता हूं उसके एक तिहाई के लगभग 9,784 गांव ऐसे हैं जहां स्वच्छ पीने का पानी उपलब्ध नहीं हो रहा है और यही देश का वह सर्वाधिक संख्या वाला प्रदेश है जहां स्वच्छ पानी उपलब्ध नहीं हो रहा है। इसके कारण देश में अधिकांश बीमारियां फैल रही हैं। अस्वच्छ पानी और गंदगी के कारण ये बीमारियां बढ़ रही हैं। महोदय, मैं निवेदन करना चाहता हूं कि स्वच्छ पानी और पीने के पानी के बारे में किसी भी राज्य सरकार और केन्द्र सरकार ने अब तक कोई ठोस कानून नहीं बनाया है। जब तक कोई कानून इस बारे में नहीं बनेगा, तब तक पानी से उत्पन्न होने वाली और विशेषकर अस्वच्छ पानी से उत्पन्न होने वाली बीमारियों पर हम रोक नहीं लगा पाएंगे, ऐसा मेरा आपसे विनम्र निवेदन है।

महोदय, यह एक अंतर्राष्ट्रीय फिनामिना है। संयुक्त राष्ट्र संघ खुद कहता है कि पेयजल उपलब्ध कराना एक विकराल चुनौती है। यू०एन०ओ० कहता है कि 2 अरब लोगों को मल-निकासी के लिए पर्याप्त पानी उपलब्ध नहीं है। उनका यह भी कहना है कि 90 करोड़ लोग डायरिया के शिकार हो रहे हैं और विश्व में 100 करोड़ लोगों को स्वच्छ पानी उपलब्ध नहीं हो रहा है। इस दृष्टि से संयुक्त राष्ट्र संघ और स्टॉकहोम पर्यावरण संगठन ने एक सर्वे करने के बाद चेतावनी दी है कि अगर बड़े पैमाने पर कदम नहीं उठाए गए तो सन् 2025 तक दुनिया के दो-तिहाई लोग जल संकट की परिधि में आ जाएंगे। इसलिए मैं आपसे निवेदन करना चाहता हूं कि भारत सरकार इस पर गंभीरता से विचार करे।

महोदय, मैं निवेदन करता हूं कि जरा एक बात ये सोचे। मैं कंजरवेटिवनैस की बात नहीं करता। मैं आपका ध्यान इस ओर आकर्पित करना चाहता हूं कि पहले के दिनों में भारत में पेयजल की उत्तम व्यवस्था थी। हमारे यहां जल संग्रहण की व्यवस्था थी लेकिन उसको दकियानूसी कहकर समाप्त करने का दौर चला। मैं निवेदन करना चाहता हूं कि ईसा से ढाई हजार वर्ष पूर्व हमारे यहां सिंधु नदी के किनारे नगर बसाने का काम शुरू हुआ पर अब हम नदियों से दूर होते जा रहे हैं। गंगा नदी की ओर मैं आपका ध्यान आकर्पित करना चाहता हूं। महोदय, देश की आबादी का 40 प्रतिशत भाग गंगा नदी और उसकी सहायक नदियों के किनारे बसा हुआ है। जल के निकट हम लोग इसलिए गए थे ताकि जल की समस्या का हम निदान कर सकें। अब कोई और रास्ता नहीं बचा है। अब तो एक ही रास्ता है कि नदी को हम शहर के किनारे ले जाएं, नदी को गांव के किनारे ले जाएं और पेयजल की समस्या का स्थाई निदान करें। तभी इसका हल संभव हो सकता है।

महोदय, मैं यह भी कहना चाहता हूं कि पहले यहां पर पानी की रखवाली करने के लिए, पोखरों और झीलों के लिए अलग से एक विभाग काम करता था। मैं नहीं जानता आज़ादी के 50 साल बाद उनकी रखवाली के लिए भारत सरकार का कौन सा विभाग काम कर रहा है जो हमारे यहां पानी के संग्रहण के लिए, पानी की सुरक्षा

के लिए काम करता हो। मैं आपसे निवेदन करना चाहता हूं कि पृथ्वी पर तो केवल 70.8 प्रतिशत भाग पानी है और 29.2 प्रतिशत भाग भूमि है। स्थिति कुल मिलाकर यह हो गई है कि हमारे यहां नदियों का कुल जल 1,64,50,000 घन मीटर के आसपास है और भूमिगत जल लगभग 2,55,00,000 घन मीटर के लगभग है।

महोदय, उन 18 नदियों को जब तक हिन्दुस्तान के प्रत्येक प्रान्त तक नहीं ले जाएंगे, हमारी नदियों के पानी को जब तक हम गांवों और शहरों तथा कस्बों तक नहीं ले जाएंगे, नदियों के पानी के बंटवारे का काम मैं निवेदन करना चाहता हूं इस सदन से कि सर्वोच्च प्राथमिकता से निबटाया जाना चाहिए नदी के पानी के अलावा और नहर के द्वारा जब तक पानी नहीं जाएगा तब तक स्थानीय छोटी योजनाओं के द्वारा हमारी प्यास नहीं बुझ सकती। यह निवेदन करना चाहता हूं कि हालत कुल मिलाकर यह है कि 94 प्रतिशत पानी खेती में जा रहा है। केवल गेहूं पैदा करने के लिए 500 लीटर पानी की आवश्यकता है और एक व्यक्ति एक टन पानी प्रति वर्ष पी जाता है। कहां से लाएं हम पानी और पानी भी कैसा जिसमें फ्लोराइड है? एक तरफ शहर की यह हालत है जहां पर टोंटी खोलते ही पानी आ जाता है, पर अनेक गांव और शहर ऐसे हैं जहां चुल्लु भर पानी उपलब्ध नहीं होता। उसकी व्यवस्था करने के लिए सरकार को जिम्मा उठाना पड़ेगा। उसका एक रास्ता है। हमको बरसात के पानी से संग्रहण का काम शुरू करना होगा। इसके लिए केन्द्र सरकार को कानून बनाना पड़ेगा। मुझे सौभाग्यवश नगर विकास न्यास के अध्यक्ष के नाते काम करने का तीन वर्ष अवसर मिला। हमने एक नियम बनाया कि जो कोई शहर में मकान बनाएगा बरसात के पानी को रोकने के लिए उसको एक टैंक बनाना होगा तो हम नक्शे की स्वीकृति देते थे। मैं कह सकता हूं कि 50 वर्गफुट की जमीन पर बने हुए मकान के अंदर टैंक से उस परिवार को 9 महीने पीने का पानी उपलब्ध हो सकता है। अब इस ओर ध्यान कौन दे? इसलिए मैं केन्द्र सरकार से पुरजोर निवेदन करना चाहूंगा कि चाहे शहर हों, चाहें छोटे कस्बे हों वहां बरसात के पानी को रोकने के नाते कोई कानून बनाया जाना चाहिए।

अब मैं आता हूं अपने राजस्थान प्रदेश की ओर। महोदय, बात बहुत संक्षिप्त में करना चाहता हूं। राजस्थान में हालत यह है कि चौरासी से लेकर के झबू तक के सर्वेक्षण की ओर जाऊं तो मेरे यहां 24 जिले ऐसे हैं 0.5 मीटर से लेकर 6.16 मीटर तक जहां पानी का स्तर नीचे चला गया। केवल मात्र 6 जिले हैं जिनका मुश्किल से 3.1 मीटर पानी तो बढ़ा और 30.56 मीटर पानी नीचे चला गया और राजस्थान आज पानी की समस्या से विकराल रूप से ग्रस्त है। हमारी हालत यह है कि छठी पंचवर्षीय योजना में हमने 90 करोड़ रु० नगर के लिए और ग्रामीण योजना के लिए 248.3 करोड़ रुपए स्वीकृत किये। पर मैं धन्यवाद देना चाहता हूं केन्द्र सरकार और राज्य सरकार को कि उन्होंने नवीं योजना के अंदर नगर के लिए 895 करोड़ रुपया और ग्रामीण योजना के लिए 1575 करोड़ रुपया स्वीकृत किया। पर मैं पूछना चाहता हूं कि पानी कैसे जाएगा जबकि कुल गांव हमारे यहां 37889 हैं, पर पाईप पहुंचा है केवल 3190 गांवों में हैंड पंप हैं 23138 में। क्या हैंड पम्प प्यास बुझा सकता है, क्या हैंड पम्प से निकलने वाला पानी स्वच्छ पानी होगा? क्या उस पानी के आधार के ऊपर पशु का, आदमी का और इसकी नित्य प्रति की आवश्यकता की पूर्ति हो सकती है। क्षेत्रीय योजना तो मुश्किल से 9005 है। जे०जे०वाई० और टी०एस०एस० को शामिल कर लें तो 1862 होती है और फिर डिग्गी, तालाब और पोखर होते हैं 282, हालत यह है कि 16560 गांव अधिक फ्लोराइड से ग्रस्त हैं। महोदय, मैं आपका ध्यान आकर्षित करना चाहता हूं कि उन गांवों की हालत यह है कि 14415 गांवों की बसावट में सेलिनिटी युक्त पानी है और वह पानी पीने के बाद आदमी लूला हो जाता है, लंगड़ा हो जाता है, कुब्बड़ा हो जाता है। राजस्थान के अनेक गांव हैं जिनके अंदर अगर जाएं तो हर गांव के बाहर एक लूला, लंगड़ा मिलेगा। उससे पूंछें कि क्या हुआ तो पता चलेगा कि वहां के पीने के पानी के कारण वह लूला और लंगड़ा हो गया। मैं कहता हूं कि आजादी के 50 वर्ष बाद स्वर्ण जयंती वर्ष में यदि हम फ्लोराइड के पानी से मुक्ति दे सकते हैं। मैं भारत सरकार से निवेदन करना चाहता हूं कि 94 गांव की एक योजना बनी 20.40 करोड़ की, पर भारत सरकार के पास एक योजना 644 गांव की 160 करोड़ की और आई है। इस कुबड़ापन से, इस फ्लोराइड और इस जहरीले पानी से अगर राजस्थान को मुक्ति दे सकते हैं तो हमारे ऊपर बहुत बड़ा उपकार होगा। पर इसका क्या फार्मूला इस सरकार ने बनाया है? उपसभाध्यक्ष महोदय, यह सब जगह लागू होता है इसलिए निवेदन करना चाहता हूं कि स्वच्छ जल के लिए जो योजना बनेगी उसमें 75 प्रतिशत हिस्सा अब केन्द्र सरकार क्यों नहीं देती? हमारा निवेदन है कि पानी की इतनी भयंकर हालत है तथा हमारे यहां राजस्थान में हालत यह है कि देश के कुल पानी का मेरे यहां एक परसेंट पानी है और मेरे यहां पौपुलेशन 5-7 परसेंट से अधिक हो रहा है तो उस पानी की समस्या का निदान

5001/1/2-1-104.

हम कैसे पाएंगे? इसलिए मैं निवेदन करना चाहूंगा कि जहां डेजर्ट हैं, रेगिस्तान हैं उनको विशेष श्रेणी के अंदर रखा जाना चाहिए इन्होंने जो वेटेज का फार्मूला बनाया है, उसके अंदर परिवर्तन करने की आवश्यकता है। 222 शहर हैं जिनमें एक करोड़ के लगभग जनसंख्या रहती है और पश्चिमी राजस्थान को हमने इंदिरा गांधी नहर से पानी भिजवाया है। 62 शहर ऐसे हैं जिनको बांधों और झीलों से पानी दे रहे हैं और आज हमारी स्थिति यह बन गई कि कुल मिला कर भारत सरकार ने हमको कितनी राशि दी? वह ऊंट के मुंह में जीरे के बराबर नहीं थी। 1993-94 में 87.97 लाख, 1994-95 में 177-97 लाख, 1995-96 में 237 लाख, 1996-97 में 306.75 लाख और 1997-98 में 171.52 लाख। केवल इतनी राशि इतने बड़े रेगिस्तानी प्रदेश, इतने पानी के अभाव वाले प्रदेश को दी। इसलिए मैं भारत सरकार से यह कहना चाहूंगा कि राजस्थान को कम से कम विशेष श्रेणी का दर्जा देकर उसके पानी की कोई व्यवस्था कराएं।

भारत सरकार ने यह कहा कि 20 हजार से कम जनसंख्या की स्टेट होगी तो 50 परसेंट राज्य की जनसंख्या का वेटेज होगा, 35 परसेंट राज्य की गरीबी का होगा, 5 परसेंट शहरों की 20 हजार से कम की संख्या का होगा और 10 परसेंट विशेष राज्य, डी०डी०पी०, एच०ए०डी०पी० और पहाड़ी क्षेत्र का होगा। मेरा निवेदन यह है कि सारे के सारे लाभान्वित होने वाले क्षेत्र के अंदर इसको परिवर्तित किया जाना चाहिए और इस फार्मूले के अंदर 45 परसेंट जनसंख्या का वेटेज हो, 30 परसेंट इंसीडेंस गरीबी का वेटेज हो, 5 परसेंट शहरों की जनसंख्या का वेटेज हो, 10 परसेंट विशेष आवश्यकता डी०पी०ए०पी०, डी०डी०पी० और हिली एरिया का हो और 10 परसेंट रेगिस्तानी क्षेत्र का वेटेज उसके अंदर होना चाहिए। तब जाकर हमें कुछ लाभ मिल पाएगा। इसलिए मैं यह निवेदन करूंगा कि यह सारी योजना चाहे 20 हजार से ऊपर हो, चाहे 20 हजार से 50 हजार हो चाहे 1 लाख तक हो, उनमें 75 परसेंट भारत सरकार पैसा दे और 25 परसेंट राज्य सरकार दे। मैं भारत सरकार के प्रति आभार प्रकट करता हूं कि इन्होंने पांच वर्षों में स्वच्छ पेयजल बनाने की बात कही है। इन्होंने 1997-98 में जहां केवल 1302 करोड़ रुपए दिए थे त्वरित ग्रामीण जलपूर्ति पर, इस वर्ष इन्होंने 1627 करोड़ रुपए की व्यवस्था की है और सामुदायिक योगदान की बात कही है। मैं इसलिए निवेदन करूंगा और एक मिनट में अपनी बात समाप्त करना चाहूंगा।

महोदय, मैं विद्युत की ओर भी आपका ध्यान आकर्षित करना चाहूंगा। महोदय, आज हमारी 4,24,505 मिलियन यूनिट की आवश्यकता है, हमारे पास उपलब्धता केवल 3,90,335 मिलियन यूनिट है और कुल मिला कर 8.5 परसेंट ऊर्जा की कमी बताई गई है। पर मेरे राज्य में 20655 मिलियन यूनिट के स्थान पर 20288 मिलियन यूनिट देने की बात करते हैं और उसमें भी निरंतर कमी हो रही है। मैं एक निवेदन करता हूं, विद्युत मंत्री जी यहां विराजे हुए हैं, जितनी राज्य सरकारों ने योजनाएं भेजीं, उनकी स्वीकृति क्यों नहीं होती? पर्यावरण के नाम पर उनकी स्वीकृति को क्यों रोका जाता है? नेप्था के आधार पर जब योजनाएं पूरी होने की स्थिति में नहीं है, हम पर्याप्त मात्रा में नेप्था उपलब्ध कराने की स्थिति में नहीं है तो सारी की सारी योजनाएं जिस सेक्टर में जानी चाहिए थीं, उन सबके आगे प्रश्न-चिन्ह बनकर खड़ा हो गया। इसलिए मैं एक निवेदन करना चाहता हूं कि विद्युत के मामले में सामान्य नीति बनाइए नहीं तो राज्य पिछड़ जाएंगे। कुछ राज्यों ने बिजली फ्री कर दी, कुछ राज्य जो आर०एस०ई०बी० के हैं वे घाटे में जा रहे हैं। आप उनके घाटा-पूर्ति की बात करते हैं। इसलिए सारे राज्य के अंदर दरों के मामले में, एग्रीकल्चर टैरिफ के मामले में कोई न कोई समान नीति भारत सरकार को बनानी चाहिए ताकि एक भी राज्य को नीचा न देखना पड़े। वहां पर रीसेंटमेंट खड़ा हो गया, आंदोलन खड़े हो गए। इसलिए मैं निवेदन कर रहा हूं कि भारत सरकार की कोल से संबंधित विद्युत परियोजना सूरतगढ़ स्टेज 2 को कोल लिंकेज और तकनीकी आर्थिक स्वीकृति दे दें, बरसिंघसर के लिग्नाईट पावर प्रोजेक्ट को तकनीकी स्वीकृति दे दें, अंता गैस बेस्ड स्टेज 2 को क्लीयरेंस दे दें, कोटा थर्मल प्रोजेक्ट यूनिट 6 को पर्यावरण और वन मंत्रालय की स्वीकृति दिलवा दें। मेरा एक निवेदन यह भी है कि मेघा थर्मल प्रोजेक्ट की राष्ट्रीय नीति बनवा दें। राजस्थान ऐटॉमिक पावर स्टेशन जो 1973 में बना था, वह तो कम से कम अब राज्य सरकार को दे दें। यदि ऐसा करें तो मेरे ख्याल से अच्छा होगा। रामगढ़ की विस्तार परियोजना को अभी तक अतिरिक्त गैस आबंटित नहीं हुई, उसको दिलवा दें तो आपकी बड़ी कृपा होगी। 1000 करोड़ के स्थान पर राज्य सरकार को 2000 करोड़ तक की स्वीकृति के लिए इधर न आना पड़े, इसकी भी कोई व्यवस्था हो जाए और आखिरी सुझाव देकर मैं अपनी बात समाप्त करूंगा, वह सौर ऊर्जा के बारे में है। सौर ऊर्जा एक ऐसी ऊर्जा है जिसके प्रोडक्शन पर कम खर्चा होता है, वहां कैपिटल इनवेस्टमेंट होता है। 300 क्लीयर डेज़ चाहिए धूप के तब सौर ऊर्जा पैदा हो सकती है पर मैं सौभाग्य से कह सकता हूं कि सोना और चांदी तो मेरे राजस्थान में नहीं होगा, वीर और सपूत पैदा हुए हैं उस रेगिस्तान में 312

दिन जैसलमेर में धूप उपलब्ध है जहां सौर ऊर्जा पैदा की जा सकती है। इसलिए 50 मेगावॉट के तीन पावर परचेज़ एग्रीमेंट जो अभी किए गए हैं, मथानिया से लेकर जैसलमेर तक को सोलर ज़ोन बनाने को तैयार हैं, तो भारत सरकार इसमें कुछ रियायत दे दे और अविलम्ब हमको इस तरह का प्रोत्साहन दे कि हम समस्या का निदान कर सकें। और अंत में कहूंगा—पानी की बात कही है:

रहिमन पानी राखिए, बिन पानी सब सून,
पानी गए न ऊबरे, मोती, मानस चून।

पानी नहीं तो न आदमी बचेगा, न गरीब का आटा बचेगा, न चून बचेगा। इसलिए मुझे उम्मीद है—भारत सरकार ने बहुत व्यवस्था की है, विद्युत के क्षेत्र में भी की है और उम्मीद करके चलते हैं कि जब यहां पर एन०टी०पी०सी० और कोल इंडिया पर राज्य विद्युत बोर्डों की बकाया राशि जो लगभग 10 हजार करोड़ रुपये है, उसके बारे में बात कर रहे हैं, सरकार की गारंटी योजना तैयार कर रहे हैं। वित्त मंत्रालय ने भी नौ हजार पांच सौ करोड़ रुपये का जब प्रावधान किया है तो संसाधन जुटाने में बहुत लाभ होगा, नये प्रोजेक्ट्स इसमें आएंगे और मैं उम्मीद करता हूं कि इस सरकार के सामने जो मैंने निवेदन किया है, वह उस ओर प्रयास कर रही है और यदि कुछ कर सके तो इस देश में इस समस्या का निदान हो सकेगा। आपने मुझे समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

PROF. (SHRIMATI) BHARATI RAY (West Bengal): Sir, I rise to discuss a subject, which sadly needs to be discussed even 50 years after our independence. A cricial aspect of our national existence today is the deteriorating power and water supply situation. One primary reason for this is the low concern and the low priority given to it by the present Government. Three fundamental requirements for human survival are: food, drinking water and housing. If we cannot guarantee our citizens even these basic amenities, we have no right to give long and tall lectures on globalisation, liberalisation, democracy and human rights. Ensuring basic amenities of life is the first component of good governance. Is it not so for an able and stable Government?

Sir, I would like to confine my brief presentation to the second aspect of today's discussion i.e. the drinking water. Another name for water is life. Access to drinking water, as we know, is absolute requirement for human survival and also for human life, because many of our diseases are water-borne. Looking at the issue from the national point of view, availability of water has also important equity and development implications. To give an example, the contaminated water firstly affects human productivity. To give you another example, women have to walk for miles in villages to fetch drinking water. Tagore writes: "It is time, let us go and take water." These daily chores of women promotes gender inequility. None-the-less, as according to the Government survey, more than 50 per cent of urban and rural population do not have access to safe and adequate drinking water. I also have the statistics before

How are people supposed to live and go and work and bathe and do their daily things of life? In East Delhi for two days there was no water. Even in the posh locality, South Extension of Delhi, if water is available it is a mere trickle. A friend of mine who lives in the suburban city of Delhi told me once that in their homes water comes from 12 midnight to 2.00 A.M. I asked him, "How did you find it out?" He told me, "It is too hot, we cannot sleep. So by chance we stumbled upon this great discovery." Instances like this are reported in newspapers every day. The daily requirement of drinking water for Delhi people is estimated at 750 million gallons. Against this, the authorities are supplying around 600 million gallons. Therefore, there is a shortfall of 150 million gallons per day and, yet, the Chief Minister of Delhi reportedly claims that there was no shortage of water. How could this be, Sir? I claim and I assert that this indicates a lack of political will at the highest level, a refusal to acknowledge the problem, let alone solve it. People are buying water at an exorbitant price.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Six minutes for each Member. There are two Members from your party.

PROF. (SHRIMATI) BHARATI RAY: I will take to minutes more. Private tankers are making very good business. Mineral water has become a natural thing for the people who can afford to buy.

The problem of drinking water is linked with the power crisis which my esteemed colleague will deal with.

I will mention another point. Please give me two minutes for that. In my humble view, this is a vital one. Scarcity is not the only issue in the context of Delhi power supply. The drinking water available is a threat to our health. This is what experts say. This makes me personally very, very worried—I am health conscious—because the water mixed with sewage has made it a very lethal combination for residents of this capital, no wonder, with open drains, corroded pipelines and shallow wells. None other than the AIIMS report indicates an alarming prevalence of amoeba, parasite, bacteria and larva in the drinking water. Interestingly according to the newspaper report, the Chief Minister has reiterated in the first week of May that Delhi water is safe and pollution free. Only a few days later, more interestingly, the Minister for Urban Affairs in reply to a Starred Question in the Lok Sabha on the 28th May, 1998 stated, I quote: "Certain incidents of contamination of water have come to the notice of Delhi Jal Board." Sir, aren't you afraid? Aren't you scared for your health? I am certainly scared for myself and for all the residents of Delhi.

To prepare a comprehensive water policy, it will take some time. Mr. Minister, while formulating it, please take not of Midnapore experiment in West Bengal wherein the Water Committee has two women representatives. Today the urgent and immediate need is for quick action, quick planning. What contingency plan does the Government have to offer us? Sir, I repeat it is a question of priority. The priority is not for construction of places of worship in debatable areas, not even building up nuclear power. It is to ensure that all citizens live a life with at least the barest minimum amenities. The cry is for good governance. I call upon the Government to come out with their contingency plan to give, to guarantee all citizens, if nothing else, at least safe and adequate drinking water. Thank you.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Mr. N.K.P. Salve, you have just five minutes.

SHRI N.K.P. SALVE (Maharashtra): Sir, adequate and stable, I know you are responding. He is my successor and we had only two more Ministers in between in two years. I am conversant with the problem, but I also know..... stable power is the very foundation of allround development of any country, much so, of a developing country. Therefore, when I look at the problems of the power sector, extremely serious and dangerous problems, I look at them objectively, completely beyond party predilection and affiliation. What is the main problem of the power sector? Seventy per cent of the power sector is in the State Electricity Boards and the State Electricity Boards have been so terribly ravaged financially, administratively and physically by the *continuous tinkering* and the oppressive intervention of the State Governments. Sir, because of the constraint of time, I will not go extensively into figures. But look at the losses of the State Electricity Boards in the preceding three years. During 1996-97, the loss was Rs. 9,453 crores, during 1997-98, the loss was 10345 crores and during 1998-99, the loss is going to be Rs. 11,378 crores. Year after year, they are losing thousands of crores of rupees. Do we ever expect them to remain in good state of health, financially or otherwise? Do we ever expect them to deliver the goods to give us adequate power, to give us suitable

power? Sir, my esteemed colleague, Shri S.B. Chavan, has rightly pointed out that the plant load factor is very poor. The transmission and distribution facilities have been neglected for so long. The State Electricity Boards in 1997-98 had a plant load factor of 64.4 per cent and the Central sector had a plant load factor of 70.2 per cent. The NTPC is doing fairly well. I do not know why they are not reaching 70 per cent. But in the eastern region, the plant load factor is 41.9 per cent and in the North-Eastern region, it is 21.7 per cent. The southern region is doing well and the plant load factor is 76.6 per cent. Sir, I want to point out ot this House that unless the State Electricity Boards are prevented fairly from tinkering with the working of the State Electricity Boards, we will never be able to see the end of the problem in which the entire electricity sector is besieged. Seventy per cent of it, as I pointed out, is in the State sector. Secondly, there is the Electricity Regulatory Commission Bill which has been passed by Lok Sabha and it is going to come here. I do not want to deal with it in detail. There was not much in that Bill excepting that the Regulatory Commission in the States should be constituted. They have no power to go into generation, transmission or distribution losses. The transmission and distribution loss in the country as a whole is about 17 to 18 per cent. It should not have been more than 6 to 7 per cent. It has been going on for some time. That means things are drastically wrong at that end. But as it is, there was nothing in the Bill. The Commission at the State level had no jurisdictional authority to tinker so far as the generation, distribution or transmission were concerned. But I saw a glimmer of hope of some losses being minimised. Firstly, it was contemplated that every State will have a Regulatory Commission, with an amendment, that has been deleted. It is the option of the State to have a Board or not to have a Regulatory Board. Secondly, there was a very important provision in section 29, which I thought was the first step towards minimising the losses of the State Electricity Boards. But that has been deleted. The real thing is not to succumb to their partners in the alliance. I know their difficulties. I know the difficulties of this Government. Their partners and alliances are working overtime to see that the Government licks the dust. The political instability is anathema to any sector in the infrastructure, including power sector. But within that atleast, would you not have prevailed upon them and explained to them that the State Electricity Boards need to be streamlined? The need to be made financially viable. Unless that is done, the power problem will remain as it is. One provision that was there to minimise the losses, even that has been deleted. Sir, I leave it at that.

4.00 p.m.

I come to Delhi. Delhi has transmission and distribution losses. As pointed out by my esteemed colleague, Shri Chavan, the busbar is at an arm's length. If they ar genuine losses, it should be zero, but one can give a margin of one per cent or two per cent. It is 49 per cent! Is it a joke, Sir? Are we running an organisation to make it viable? Or, are we running it to send it to the dumps? What are you going to do with it? Is it not high time that you set up a Board under the Electricity Act in Delhi and think of privatising transmission and distribution? In Delhi, there are 220 sub-stations. In a transparent manner, by tendering, you can give it to four or five people, and give the people who come and take up this private distribution, police protection. Tomorrow, you will see, not the day after, improvement in the power. There is adequate power available so far as Delhi is concerned. But whatever be the power, 50 per cent is going to be used for thievery, for stealing away. Then, those who pay for it will suffer, and will continue to suffer. May I know what prevents him now from privatising transmission and distribution of power in Delhi?

SHRI SANATAN BISI (Orissa): Sir, today we are discussing a very, very vital issue. As far as the nation is concerned, and so far as the State of Orissa is concerned, there was a heat wave. Whatever be the death toll at the national level, as far as Orissa is concerned, it was about 1,300. Every day, a large number of persons were admitted in hospitals and public health centres, but they could not get any relief because there was actue shortage of water in the State of Orissa. As far as the drought-prone areas are concerned, as far as the poverty is concerned and as far as the shortage of drinking water is concerned, the State of Orissa is very popular, and you know it.

According to a recent report, in the State of Orissa, there are 1.65 lakh tubewells, and out of those tubewells, 40,000 tubewells are defunct, and in 10,000 tubewells the water is salty, and it cannot be consumed. Out of 74,000 villages, in 8,000 villages there is not a single tubewell! The Orissa Government had demanded an amount of Rs. 4,500 crores from the Centre for setting up tubewells in those 8,000 villages, but it was not coming.

The other point is regarding drinking water problem. So far as the drinking water problem is concerned, I would like to submit that two Central schemes are being implemented, namely, Accelerated Rural Water Supply Programme and Accelerated Urban Water Supply Programme. Sir, as per the Annual Report of the Ministry of Rural Development for 1996-97, the priorities have been identified. It is stated in the Report:—

"The following priorities have been adopted for coverage of habitations for implementation of Rural Water Supply Programme, as identified in the Survey of 1991—1994:—

(i) to cover 'not covered' (NC) habitations;

(ii) to fully cover partially covered habitations getting less than 10 lpcd;

(iii) to cover all habitations having water supply problems;

(iv) to supply water to all habitations with per capita supply of less than 40 lpcd @ 40 lpcd; and

(v) to provide safe drinking water facility in every rural primary school.

So far as the State of Orissa is concerned, the priorities have been identified from 1991 to 1994. Till now, all these things are not implemented, as a result of which the State of Orissa is suffering a lot and the people are suffering a lot in these hot days. So, as far as the State of Orissa is concerned, the first priority should be to release the amount demanded by the State Government several years ago. At the same time, the need of the hour is to better target the national schemes for providing drinking water to the vulnerable sections of the society. As far as the State of Orissa is concerned, unless this amount is released immediately, there will be acute drinking water problem in the near future. Therefor, I demand that the amount should be released immediately by the Government so that the drinking water problem of the people can be solved.

श्री अनन्तराय देवशंकर ढवे (गुजरात): उपसभाध्यक्ष जी, बिजली की समस्या, पानी की समस्या आज देश के सामने गंभीर रूप में खड़ी है और जैसाकि अभी लखावत जी, साल्वे जी ने कहा, इस समस्या का समाधान अगर हम पार्टी स्थिति से थोड़ा ऊपर उठकर नहीं ढूंढेंगे तो आने वाले दिन हमारे लिए बहुत खराब होंगे। महोदय, आज गुजरात में, राजस्थान में और देश के हर गांव में बिजली का सवाल, पानी का सवाल, पीने के पानी का सवाल समस्या बनकर खड़ा हुआ है। अब हमें इसका समाधान ढूंढना है और हम यह समाधान कैसे ढूंढेंगे? महोदय, मैं विस्तार से बहुत बातें नहीं कहूंगा, लेकिन इस समस्या का समाधान कैसे निकले, इस के लिए पार्टी के ऊपर उठकर बात करने जा रहा हूं। पिछली सरकारों ने पीने के पानी लिए कुछ काम नहीं किया है, ऐसा मेरा कहना नहीं है। काम बहुत कुछ हुआ है। हर गांव तक पानी और बिजली पहुंचाने के लिए प्रयास हुआ है, पैसा भी दिया गया है, लेकिन समस्या

वहीं की वहीं है। इस की वजह क्या है? वह हमें ढूंढनी है।

[उपसभाध्यक्ष (श्री सनातन बिसि) पीठासीन हुए]

मैं कहना चाहूंगा कि गुजरात की एक बड़ी नर्मदा परियोजना आज तक सुप्रीम कोर्ट में पड़ी है जिस से कि गुजरात के 8-9 जिलों की पीने के पानी हल समस्या हल हो सकती है और किसानों को पानी भी मिल सकता है। मध्य प्रदेश को पूरी बिजली मिल सकती है, राजस्थान के किसानों को पानी मिल सकता है, वहां के गांवों की पीने के पानी की समस्या भी हल हो सकती है और मुंबई को बिजली मिल सकती है, लेकिन यह कई सालों से सुप्रीम कोर्ट में अटकी पड़ी है। महोदय, मैं उस के डिटेल में नहीं जाना चाहता, लेकिन क्या हम उस के बारे में बैठकर नहीं सोच सकते हैं? सब साथ में बैठकर इस का कोई अच्छा समाधान निकालें तो इन प्रदेश के लोगों को काफी लाभ हो सकता है। महोदय, मैं कच्छ से आता हूं जोकि बार्डर पर है। अभी लखावत जी ने सही बात कही कि रेगिस्तान राजस्थान और गुजरात दोनों जगहों पर है और यहां की सरकारों ने बहुत कुछ किया है। अभी हमारे साथी बता रहे थे डेजर्ट डवलपमेंट प्रोग्राम, हैबीटेशन और ए०आर०डबल्यू०एस०पी० के अंतर्गत प्रावधान है कि 50 प्रतिशत राज्य सरकार और 50 प्रतिशत केन्द्र सरकार देगी। उपसभाध्यक्ष जी, इस योजना के अंतर्गत बहुत कुछ पैसा दिया गया है, लेकिन अभी इसी राज्य सभा में दिनांक 28 मई, 1998 को पूछे गए एक सवाल के उत्तर में बताया गया है कि और कई स्टेट्स को भी डी०डी०पी० के अंतर्गत पैसा दिया गया है। अब मैं यहां कहना चाहता हूं कि डी०डी०पी० माने डेजर्ट डवलपमेंट प्रोग्राम तो इस के अंतर्गत गुजरात को पैसा दिया गया है और गुजरात में रेगिस्तान है इसलिए यह सही है, लेकिन हिमाचल को पैसा दिया गया है, हरियाणा को पैसा दिया गया है और जम्मू-कश्मीर को पैसा दिया गया है। महोदय, गुजरात को और राजस्थान को पैसा मिले, वह तो सही बात है। लेकिन इसको क्या दिया गया? और, आज नहीं दिया, कई सालों से दिया जा रहा है। यह जो योजनाओं में गलत प्रावधान रहते हैं डिस्ट्रिब्यूशन में, इसको देखना चाहिए। ब्यूरोक्रेटस तो आफिस में बैठे होंगे और सोच रहे होंगे कि दे दो डी०डी०पी० में, अब वहां रेगिस्तान है तो ठीक, नहीं है तो भी दे दो और वहां भी दे दिया। इसी वजह से यह पानी की समस्या हमारी हल नहीं हो रही है।

महोदय, मैं कहना चाहता हूं कि वाटर मैनेजमेंट होना चाहिए। जब हमारा यह नर्मदा का इस्यु हल हो जाएगा तो गुजरात को, जिस से मैं आता हूं वहां और सौराष्ट्र के 7 जिलों के सभी गांव में पीने के पानी की समस्या का समाधान हो जाएगा। आज तो हमारी स्थिति बड़ी दयनीय हो गई है अभी दो दिन पहले वहां साइकलोन आया, जिससे वहां बिजली की समस्या खड़ी हो गई है, मेरे गांव में, जहां में रहता हूं, 15 तारीख को बिजली आएगी। आज वह पूरा इलाका देश से अलग हो गया है। वहां दो हजार से ज्यादा लोग मर गए हैं साइकलोन में, यह मैं आफिशियली कहता हूं, अभी जितनी डैड बोडी मिली हैं उससे लगता है दो हजार से ज्यादा लोग मर गए हैं। रास्ते वहां टूट गए हैं, बिजली के खम्भे उखड़ गए हैं। वहां बिजली है नहीं, पानी है नहीं। ऐसी स्थिति में वहां लोग रहते हैं। यह स्थिति वहां की है। इसीलिए मैं कह रहा हूं कि पार्टी से ऊपर उठकर, हम सबको साथ बैठकर इस समस्या पर सोचना होगा और तभी यह समस्या, बिजली और पानी की, हल हो पाएगी। इसमें नर्मदा एक साधन है। आज यह समस्या सुप्रीम कोर्ट में पड़ी है। चारों स्टेट्स को साथ में बैठकर हल निकालना होगा, जिसका अवार्ड आ गया है। अगर साथ मिलकर हम काम आगे बढ़ाएंगे तो मुझे लगता है कि इस समस्या का समाधान हो जाएगा। राजस्थान और गुजरात में जो पीने के पानी की समस्या खड़ी हो गई है, इससे उसका भी रास्ता निकलेगा। इसके लिए हम साथ में बैठकर सोचें, तभी यह हो सकता है।

महोदय, बिजली की भी स्थिति वही है। यहां दिल्ली वाले दिल्ली की बात करते हैं, लेकिन गांव में तो टेंकर से पानी मिलता ही नहीं है। वहां बिजली नहीं है तो पानी कहां से मिलेगा। बिजली आज की जरूरी मांग है। हर इलेक्ट्रिसिटी बोर्ड की स्थिति यही है कि उनका जो एडमिनिस्ट्रेशन चल रहा है, सभी बोर्ड घाटे में हैं। उसकी एक वजह है। मैं माननीय मंत्री महोदय से कहना चाहूंगा कि कोल इंडिया, अपने यहां से जो स्टेट इलेक्ट्रिसिटी बोर्ड को कोयला भेजते है, वह उसकी ज्वायंट सेम्पलिंग नहीं करने देते और जिससे कोयले की जगह पत्थर आते हैं। ज्वायंट सेम्पलिंग करने के लिए वह वहां का आग्रह रखते हैं कि बिहार में आइए। इधर बिहार में जो इलेक्ट्रिसिटी बोर्ड के लोग जाते हैं, उनकी स्थिति ऐसी है, मैं बताता हूं, कि दो लोगों की तो जान गई है, इस वजह से इलेक्ट्रिसिटी बोर्ड का कोई भी आदमी वहां नहीं जाते। यह ज्वायंट सेम्पलिंग ओन द स्पोट, जहां थर्मल पावर स्टेशन हैं वहां, होनी चाहिए। अगर मान लीजिए कुछ माल कम हो गया, चोरी हो गया तो वह बात तो हम समझ सकते हैं, लेकिन इनफीरियर क्वालिटि का माल कम आता है, पत्थर आता है कोयले की जगह। यह जो

ज्वायंट सेम्पलिंग नहीं करने देते, उसकी वजह से थर्मल पावर स्टेशन भी खराब होते हैं, चल नहीं पाते है। इसके कारण भी बिजली की एक बड़ी समस्या पूरे देश में खड़ी हो जाती है। मेरा निवेदन है कि सभी साथ में बैठकर यह जो एक बड़ी समस्या देश के सामने है, बिजली की और पानी की, इसका समाधान ढूंढे। आज इस सदन में जब इस पर चर्चा हो रही है तो अच्छे से अच्छे सुझाव आएंगे। मैं इस संबंध में माननीय मंत्री महोदय से चाहूंगा कि इन अच्छे से अच्छे सुझावों को रखकर वह सभी के साथ बैठकर इस समस्या का हल निकालें। इसका मुझे पूरा विश्वास है।

उपसभाध्यक्ष महोदय, आपने मुझे बोलने के लिए जो समय दिया, उसके लिए बहुत बहुत धन्यवाद।

उपसभाध्यक्ष (श्री सनातन बिसि): श्री ईश दत्त यादव। यादव जी, आपका पांच मिनट का टाइम है।

श्री ईश दत्त यादव (उत्तर प्रदेश): ठीक है, उपसभाध्यक्ष महोदय। मैं आपके आदेश का पालन करूंगा।

माननीय उपसभाध्यक्ष जी, देश में बिजली और पानी के संकट के बारे में आज यह पूरा सदन चिन्तित है, हम लोग चिन्तित है और मैं समझता हूं कि बिजली वाले मंत्री और पानी वाले मंत्री भी चिन्तित होंगे।
लेकिन यह चिंता अभी नई दिल्ली में नहीं है, असल समस्या तो पुरानी दिल्ली में है, यमुना पार के रहने वालों की है और इस देश में जो पांच-छः लाख गांवों में लोग रहते है, यह उनकी समस्या है। इस समय संकट इतना हो गया है उत्तर प्रदेश में, यह मैं आज के समाचार पत्र में से पढ़ रहा हूं, कि भदोही, चंदोली में पानी पांच रुपए प्रति गिलास बिक रहा है। वहां संक्रामक रोगों में वृद्धि हो रही है और झोला डाक्टरों की चांदी हो गई है। गंदा पानी मिल रहा है और पांच रुपए गिलास बिक रहा है। मान्यवर, बुन्देलखंड, जो पश्चिमी उत्तर प्रदेश का एक हिस्सा है, और मिर्जापुर प्रखंड, यहां पर 20 रुपए बाल्टी पानी बिक रहा है और बिजली का तो कुछ कहना ही नहीं है।

मान्यवर उपसभाध्यक्ष जी, बिजली और पानी का एक दूसरे से गहरा संबंध है—पानी से बिजली बनती है और बिजली से पानी निकलता है और इन दोनों की आज इस देश में कमी हो गई है। मेरी समझ में इसके लिए चार लोग जिम्मेदार हो सकते हैं। सरकार की लापरवाही हो सकती है, नीयत में इनकी कमी नहीं हो सकती। मैं इस सरकार को नहीं कह रहा हूं, जो सरकारें इससे पहले रही हैं, जिन्होंने योजनाएं बनाई हैं बिजली और पानी के लिए, उन योजनाओं पर इन्होंने पूरी दृढ़ इच्छा-शक्ति से पालन नहीं किया। आज बिजली की सारी योजनाएं लम्बित पड़ी हुई हैं। मेरा समय पांच मिनट है, इसलिए मैं सारी योजनाओं का वर्णन नहीं करना चाहता हूं। उत्तर प्रदेश की बिजली की योजनाएं लम्बित पड़ी हैं, आज तक न पिछली सरकार ने मंजूरी दी, न इस सरकार ने कोई उन पर चिंतन किया है। मैंने एक समाचार पत्र में अभी पढ़ा है कि जो हमारे माननीय प्रधान मंत्री, श्री अटल बिहारी वाजपेयी जी हैं, उनके क्षेत्र के लिए एक योजना स्वीकार हो गई है, पता नहीं यह सही है या गलत है और इस समाचार में है कि प्रधान मंत्री जी के क्षेत्र लखनऊ में चार अरब रुपए की एक योजना चालू की जा रही है और वहां सारे बिजली के तार बदलकर, ट्रांसफार्मर बदलकर नए लगाए जाएंगे। मैं नहीं जानता कि यह समाचार सही है या नहीं। अगर यह समाचार सही है तो मैं प्रार्थना करूंगा कि प्रधान मंत्री जी को पूरे देश को एक दृष्टि से देखना चाहिए, केवल एक ही क्षेत्र को नहीं देखना चाहिए। मान्यवर, पिछली सरकारों ने इन योजनाओं की जल्दी-जल्दी मंजूरी नहीं दी, बिजली मंत्री बैठे हैं, इसलिए मैं उनसे कहूंगा कि वे इन पर गंभीरता से विचार करें और इनकी मंजूरी दें। अब दूसरा कारण है, मान्यवर, बिजली की चोरी। हमारे विद्युत मंत्री श्री रंगराजन कुमारमंगलम का 11 जून, 1998 का "नवभारत टाइम्स" में एक बयान है कि दिल्ली में बिजली की बहुत भयंकर चोरी चल रही है और उन्होंने इसे बहुत ही गंभीर बताया है लेकिन यह भी कहा है कि मैं इसे रातों-रात हल नहीं कर सकता। माननीय मंत्री जी, आप इसे रातों-रात नहीं, महीनों में हल कर दें तो भी अच्छा हो क्योंकि बिजली चोरी के कारण इस देश में बिजली के जो असल उपभोक्ता हैं उनको बिजली नहीं मिल रही है। आप उत्तर प्रदेश में देखें, उत्तर प्रदेश के बारे में एक समाचार छपा है कि 30 जून तक वहां अवैध विद्युत कनेक्शन्स को वैध कर दिया जाएगा। यू॰पी॰ गवर्नमेंट ने कहा कि जो चोरी से बिजली ले रहे हैं, हम इस को अब लीगलाइज़ कर रहे हैं। यह क्या तरीका है? जब तक इस पर कठोर उपाय नहीं किए जाएंगे, बिजली की चोरी को रोका नहीं जाएगा, बिजली के अनुचित प्रयोग को रोका नहीं जाएगा तब तक सही मायनों में बिजली देश में उपभोक्ताओं को नहीं मिल पाएगी।

मान्यवर, बिजली बोर्डों को बदलना बहुत जरूरी है और उत्तर प्रदेश का बिजली बोर्ड एकदम सफेद हाथी हो गया है, रोटन डिपार्टमेंट हो गया है और वहां का विद्युत विभाग का जो चेयरमैन है, वह रिटायर्ड कर्मचारी है, रिटायर्ड इंजीनियर है। हमारे मुख्य मंत्री प्रसन्न हो गए

और उनकी नियुक्ति कर दी। अब जो विद्युत बोर्ड का रिटायर्ड चेयरमैन है उसकी वजह से पूरे उत्तर प्रदेश के अंदर अव्यवस्था है। उपसभाध्यक्ष महोदय, मैं आपका ज्यादा समय नहीं लेना चाहता हूं। मैं केवल 3-4 सुझाव आपके माध्यम से सरकार के सामने रखना चाहता हूं। पहला सुझाव यह है कि पानी और बिजली की जो लंबित योजनाएं हैं, उनको आप स्वीकार करें। उत्तर प्रदेश की पानी की और बिजली की बहुत सी योजनाएं लंबित पड़ी हैं। उनको अलग-अलग बताने के लिए यहां समय नहीं है। मेरा निवेदन है कि आप उन्हें स्वीकार करें और पूरे देश की योजनाओं को स्वीकार करें।

महोदय, जब तक आप विद्युत बोर्डों में आमूलचूल परिवर्तन नहीं करेंगे, तब तक देश के लोगों को बिजली नहीं मिल सकेगी। बिजली का पूरा उत्पादन भी नहीं हो सकेगा। महोदय, मेरा अंतिम निवेदन यह है कि योजनाएं तो सभी सरकारों ने बनाई और अच्छी नीयत से बनाई। उन योजनाओं को देश के अधिकारियों और कर्मचारियों ने, जो बिजली विभाग के कर्मचारी उनसे संबंधित थे और जल विभाग से भी संबंधित थे, उन लोगों ने उन्हें लागू नहीं किया। आज भी ट्रांसफॉर्मर जल जाते हैं, महीनों बदले नहीं जाते हैं, पानी का संकट हो जाता है, फसले सूख जाती हैं। मंत्री जी ने एक बयान दिया है कि दिल्ली में कुछ लोगों को हमने निलंबित कर दिया है। हम मंत्री जी से कहना चाहेंगे कि अब निलंबित करने से अधिकारी डरने वाला नहीं है। कल आप जब हट जाएंगे तो दूसरा आएगा और उसे रिइनस्टेट कर देगा और तीसरा आएगा तो प्रमोट कर देगा। इसलिए मैं वर्तमान सरकार से मांग करता हूं कि आप कानून में संशोधन करिए। जो अधिकारी और कर्मचारी लापरवाही करता है, जनता के प्रति अपना उत्तरदायित्व नहीं निभाता है, उसके लिए कानून में प्रोविजन कीजिए ताकि अगर आवश्यकता पड़े तो उसे दंडित भी किया जा सके।

मान्यवर, आपने मुझे बोलने के लिए समय दिया, मैं इसके लिए आपका हृदय से आभारी हूं। मैं चाहूंगा कि देश में बिजली और जल की जो गंभीर समस्या है, इसको हल करने के लिए आप प्रयास करें। लखावत जी यहां बैठे हुए हैं। इन्होंने जो कहा, वही कहकर मैं अपनी बात खत्म कर देना चाहता हूं। आज से 600 साल पहले रहीमदास जी ने यह समझा था कि—

"रहिमन पानी राखिए, बिन पानी सब सून।
पानी गए न ऊबरे, मोती मानस चून।।"

महोदय, 600 साल पहले उन्होंने यह समझ लिया था कि इस देश में पानी का संकट आने वाला है। इसलिए रहीम जी को स्मरण करते हुए मैं सरकार से अपील करूंगा कि बिजली मंत्री, जल मंत्री और सरकार गंभीरता से इस विषय में सोचे और इस देश का पानी रखें क्योंकि देश का पानी आप नहीं रखेंगे तो एक चुल्लू पानी तो आपकी सरकार को मिल जाएगा डूबने के लिए।

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Shri Solipeto Ramachandra Reddy.
आपका 7 मिनट टाईम है।

SHRI SOLIPETA RAMACHANDRA REDDY (Andhra Pradesh): Thank you very much, Mr. Vice-Chairman, Sir. I will definitely try to finish even before seven minutes. I am very happy that these problems, the power problem and the drinking water problem, are under discussion here and are above politics. All voices are one. There are no difference of opinion. As far as power is concerned, we could not imagine the requirements of the future. In that way, we have failed and as far as drinking water is concerned, we have spent a lot of money on drinking water but even today it is shameful to one and all of us. Even today some habitants, ladies have to go half a kilometre or a kilometre to get a pot of water. It is a very unfortunate thing. As far as this problem is concerned, it is not the problem of any one State or of Delhi. My State, Andhra Pradesh, is also facing acute shortage of power. Sir, our Chief Minister, seeing the intensity of the problem himself, has taken over the portfolio and I think some of you know very well that every morning at 6 o' clock he goes through the report on a computer, from all the divisions, from all the districts and sees which areas have got power, which areas did not get power, where the problem is, how to solve it. He himself is personally monitoring this issue. Everyday in the morning he discusses with the Electricity Board people and tries his level best to solve the problem. Unfortunately, we do not have the generation of power which we need. It is not sufficient. Therefore, even after many attempts of our Chief Minister we are unable to satisfy the cultivators on

the one side and the industrialists are domestic users on the other. So far a agriculture is concerned, our Government is taking every care to see to it that the agriculturists do not suffer. Our Chief Minister is trying his level best to supply power at least for nine hours to every agriculturist. By utilising the machinery of the State Electricity Board, he is also trying his level best to minimise thefts as far as possible. But still we are unable to meet the power requirements of our State.

Sir, we have some issues which are pending for long with the Central Goverment. Please permit me to utilise this opportunity to highlight those issues. I don't want to criticise anybody. But I do want to request the Central Government, and particularly the hon. Power Minister, to look into these issues and solve our problems. These are very genuine issues, Sir.

Our Government has been demanding fuel-linkage. Just for want of fuel-linkage, we have been unable to generate 1067 MW of power. We have been requesting the Central Government for more than a year now. If this fuel-linkage had been given by the Central Government, we would have generated power and most of our problems would have been solved. In two cases, Nagarjuna Construction Co. Ltd. with a cpacity of 227 MW and Ispat Power limited with a capacity of 468 MW, PPA was signed on 31.3.1997. It is more than a year now. Apart from these two, there are two other projects, the 200 MW barge-mounted power station by M/s Oakwell Engineering and 172 MW capacity Vijjeswaram Stage-2 project. All these four project come to 1067 MW. I request the hon. Minister of Power to kindly arrange fuel-linkage at the earliest possible opportunity and solve this problem of our State.

Then, we require additional naphtha allocation for Godavari Gas-based Power Project at Kakinada. It needs 90,000 MT of naphtha, whereas only 30,000 is being released. We have been consistently requesting for allotment of 60,000 MT of naphtha, but we haven't been able to get it. I request the hon. Minister to kindly allot this 60,000 MT of naphtha immediately.

Sir, all of us are aware that we have got this cyclone. Andhra generally gets storms, floods and cyclones. A big cyclone came a year ago and many installations were completely damaged. Our Government had requested for additional financial support of Rs. 150 crores for carrying out repairs and for restoring the damaged installations—through the A.P. State Electricity Board. We have been pursuing this matter. And we have been requesting the Central Government to sanction Rs. 150 crores either from the Power Finance Corporation or Rural Electrification Corporation. I request the hon. Minister to kindly get this amount sanctioned.

So far as electricity is concerned, Sir, if the hon. Minister of power is kind enough to solve the problems, which I have mentioned just now, we will be in a better position to meet the requirements of our farmers and others.

So far as the problem of drinking water is concerned, there is acute shortage of drinking water in our State. The original allocation under ARWS is Rs. 79.64 crores. The State Government has requested the Central Government to raise an additional grant of Rs. 50.36 crores. This has been pending for a long time. I request that this amount should be released immediately under ARWS.

Sir, during 1997-98 the Government of India cleared three drinking water pilot projects for Nandigama, Medak and Tamballapalli. The estimated cost of these projects is Rs. 31.4 crores. The Government of India has sanctioned the amount but it has not yet been released. I request that this amount may kindly be released immediately so that the problem of drinking water in these areas could be solved.

Sir, the most important of all is that in Andhra Pradesh there are 12,068 fluoride affected habitations and 8,519 brakish-water affected habitations. During the 8th Plan, projects were approved to provide safe drinking water to 9,383 habitations. Still there are 11,204 habitations which are to be provided with safe drinking water. Sir, the unfortunate thing is that the funding pattern under the submission projects has been changed. Previously, the Central Government used to give 75 per cent and the State Governments were supposed to spend 25 per cent, But, recently, they have changed it to 50:50. As a result of this, Andhra Pradesh, Gujarat and Rajasthan will not be able to provide safe drinking water to the people. Therefore I appeal, through you Sir, to the Government to review this decision and restore the previous arrangements of 75:25. Thank you very much, Sir.

SHRI JOHN F. FERNANDES (Goa): Mr. Vice-Chairman, Sir, I will be very brief because I know the time at my disposal. Sir, it is very appropriate that this House has commenced a discussion on power and water because both are inter-linked. Unless you have power, you cannot lift-up water for supply to the township or to the villages. Sir, we have seen the crisis even hitting the Parliament. This morning, we have the crisis of time. The watches in this House were not synchronising. That is one of the problems this national Capital is facing—the power crisis. Sir, my colleague, Sir Chavanji has already spoken in detail in this regard. I have also raised the issue of naphtha-based power plants in the country. Sir, the total capacity projection for the Ninth Five Year Plan is 92,000 megawatts and we have an installed capacity of 80,000 megawatts. At the moment, we have about 56,000 megawatts and the requirement we can fulfil during the terminal period of the Ninth Five Year Plan will be 65,000 megawatts. I don't think we will achieve that target because something has gone wrong in the planning. I don't think the Planning Commission is very alive to this crisis because everytime they hit the target. The money is made available by the Government. I don't know why they are not able to achieve the target. I won't suggest here that there is a sabotage because often we see that there is a shortfall so that we can help and support the private sector, the multinationals and the foreign companies to come in this country.

Sir, yesterday the Minister mentioned that there are about 67 private naphtha-based power plants in the pipeline. The toal investment the Government will bear for these plants is to the tune of 1800 million dollars. I want to ask of the Minister these power plants are basically a stop-gap arrangement to fulfil the demand, the temporary demand gap of 12,000 megawatts which we have. They are not going to create any infrastructure in the country, but they are basically fly-by-night operators because they will just install a small genset, I mean you have a turbine from a plane, you put it in garage, you feed in fuel. As already mentioned, no other country throughout the world supports or encourages such units. Sir, I want to know from the hon. Minister, because I have got assurances in the past from other Governments—now, naphtha is imported in this country and it is subsidised for two industries, petroleum and fertilizers—whether the Government will provide these private operators the subsidised naphtha or they will have to buy it in the international market, pay the due taxes here in the country which come to about 45 per cent, 25 per cent is Customs and 20 per cent is Excise. I want to know whether the Government will give them protection and whether the Government will use the foreign exchange, this 1800 million dollars, from its coffers or it will make those private companies, most of them are multinationals, they have their foreign exchange. I want to know whether this drain on the foreign exchange will be on the Government or on the private companies.

Secondly, we have seen the power generated from coal. The coal in our country is very poor because residue in coal is about 40 per cent. Our coal is a drift coal and the content of fly ash is very high. And wherever you have fly ash, there is a factor of radiation and we don't have any planning system in our country.

Whenever we take coal from coal fields, we transport it by either rail or trucks miles away. As a result, the cost of power increases because you are using transport for coal. I would like to suggest to the hon. Minister that they can transmit power from the mining field itself and the cavity so created after mining the coal, they should fill it with fly-ash. That will solve the problem of radiation and fly-ash. I think, transmitting power by wire will be much cheaper than transporting coal by railways or by road transport. I would like the hon. Minister to inform me whether there is any study conducted by any institution in the country as to what would be the financial implication of it and which one would be cheaper, viable and environment—friendly. Now the Minister spoke about pilferage, pilferage up to 49%. We do not know whether pilferage is a technical term. Power can leak, there can be earthing. You cannot connect pilferage with theft. Theft is away from pilferage. I would like to know from the hon. Minister whether he will have a CBI cell within the power grids. We had a number of scams in banks and the Government has rightly started a CBI cell in banks to check the scams. In his self-confessed statement the Minister said that there is theft and we agree with the Minister. You have to do something about it when there is a theft of power from 40% to 50%. I do not think it will be possible without the connivance of the officials. Yesterday while discussing, we were told that last year the Government was planning to get power from a neighbouring country, Pakistan. Yesterday, my colleague, Mr. C. M. Ibrahim did mention to the hon. Minister that a Gulf country, the UAF was supposed to give us power by submarine cables and I think, it will be much cheaper. There is no investment from the Government. I also happened to visit that country with the President of India and this matter did come up during ministerial meetings. Their Minister replied that if there were any proposals, they would certainly take it up. I think, it is for the Government of India to take the initiative. We should not wait because it is only we who are facing the problem. It is for us to take the initiative. Even private people, if they are interested in power industry, the Government of India should encourage them and give them subsidies.

Sir, it has also a link with the water system in the country. I do not think there is any shortage of water in the country when we look at non-availability of water. Potable water is not available in this country because it is mismanaged. We have seen that the power sector is privatised. Why do we not privatise water supply also? We have seen that most of the water problem is due to mismanagement and I would give an example of our capital, Delhi. It was planned by the British. When we go to our residences we see there are two types of water supply. There is potable water supply which we get in our houses. There is another type of water which is untreated which we get into the gardens. This system is available only in Delhi, I think. Most of the water is wasted and drained and sent in the rivers or into the sea. If the scheme is drawn up for the whole nation, it would be nice. We have a Water Technology Mission started by our late Rajiv Gandhi. If this idea is shown to the States, to the Municipal Corporations, Panchayats, I think, investment will not be a problem and it will not be much. At the moment we are spending so much on water subsidy. This water goes back into the ground water. But we use this water for gardening, for construction. I think, the Government of India should have a proper planning for the future. This year being the Golden Year of India's Independence, the

Government should come forward with a proper perspective to see that water management in this country is properly done.

Thank you.

उपसभाध्यक्ष (श्री सनातन बिसि): जलालुदीन अंसारी जी आप पांच मिनट में समाप्त करिए।

श्री जलालुदीन अंसारी (बिहार): उपसभाध्यक्ष महोदय, आज हमारा देश आजादी की पचासवीं वर्षगांठ मना रहा है, मनानी भी चाहिए इसलिए कि इससे खुशी की बात देशवासियों के लिए और कोई हो नहीं सकती है। लेकिन इसी मौके पर आज दो महत्वपूर्ण और खास चीजों के लिए हम चिन्ता व्यक्त कर रहे हैं कि आजादी के पचास साल बाद भी अपने देश की जनता को पेयजल मुहैया नहीं करा सके और बिजली ही उनको दे पाये। इसलिए सवाल किसी दल का नहीं है, यह राष्ट्रीय सवाल है और सरकार किनकी भी रही हो और आज भी है, कभी भी इस प्रश्न पर लोगों ने गम्भीरता से विचार नहीं किया। हम आशा करते हैं कि यह जो नई सरकार आई है इसको गम्भीरता से लेगी और इस समस्या का सही समाधान निकालेगी इसलिए कि उनका एक एजेण्डा है समाधान। पेयजल का समाधान और बिजली का जो संकट है, इसका भी समाधान करेगी तो हम इनको सहयोग करने के लिए तैयार हैं। सवाल किसी दल विशेष का नहीं है लेकिन दुर्भाग्य की बात यह रही है कि 50 साल में इन गम्भीर और महत्वपूर्ण समस्याओं का हल नहीं निकाला जा सका है।

देश के ग्रामीण क्षेत्र में करीब एक तिहाई आबादी को अभी भी पेयजल की सुविधा नहीं है और जहां सुविधा है भी तो आंशिक सुविधा है, पार्शियल फैसिलिटी है, पूरी सुविधाएं उनको नहीं दी गई है। सरकार की योजना की कमजोरी कहां है? 1997-98 और 1998-99 में जो इन्होंने पेयजल के लिए राशि आबंटित की है उसमें यह होगा कि हैंडपम्प स्टैण्ड पम्प को लगा देना। लेकिन कभी इस बात की समीक्षा नहीं की गई है कि पिछले दिनों जो हैंडपम्प स्टैण्ड पम्प लगाए गए, वे किस हालत में हैं। मैं दावे के साथ कहना चाहता हूं इस सदन में और मंत्री महोदय से कहना चाहता हूं आपके माध्यम से उपसभाध्यक्ष महोदय कि इसकी जांच पूरे देश में करा ली जाए कि जो भी चापाकल और स्टैंड पम्प गाड़े गए हैं वे काम करते है या नहीं? वे काम इसलिए नहीं कर रहे हैं उनकी कोई मरम्मत की व्यवस्था नहीं है और न ही कोई उनकी मेंटिनेन्स की व्यवस्था है। वह कागज पर है कि पीएचडी के द्वारा राज्य सरकारें अपनी करती है। कुछ नहीं करती हैं। जो राज्य करते हैं उनको मैं बधाई देना चाहता हूं। लेकिन आम तौर पर पुराने चापाकल गाड़ दिए जाते है वे बिगड़ जाते हैं, उनकी मरम्मत व रखरखाव की कोई बात नहीं होती है। सरकारी रिपोर्ट में है कि इतने पम्प काम कर रहे हैं और लोगों को पीने का पानी मिल रहा है। यह सही तथ्य नहीं है, तथ्य कुछ दूसरा है, इसलिए इस पर भी आपको विचार करना चाहिए। हमारा तो यह सुझाव होगा कि करीब देश की एक तिहाई आबादी जो ग्रामीण क्षेत्रों में है उसके लिए पेयजल है ही नहीं और जो हैंडपम्प और स्टैंडपम्प गाड़े जाते हैं उनको इतनी दूरी पर गाड़ दिया जाता है कि जहां पर लोग उसका इस्तेमाल नहीं कर पाते हैं। तरह-तरह से उसका मिसयूज कहिए, दुरुपयोग कहिए वह भी होता है और ऐसी जगह पर गाड़ दिया जाता है जहां साल्टी वाटर होता है जिसके पीने से उनको बीमारी हो जाती है। वहां पर गाड़ा जाए जहां से उससे सेफ वाटर मिलता रहे। आठवीं योजना में भी जो लक्ष्य रखा गया था वह भी पूरा नहीं हो सका है। नवीं पंचवर्षीय योजना में जो लक्ष्य है, करीब-करीब सरकार का अनुमान है कि 2000 ईस्वी तक पेयजल की समस्या का समाधान कर पायेगी। अगर इसी तरह से योजनाएं चलती रही और कोई सही राष्ट्रीय नीति नहीं बनाई गई, जो गड़बड़ियां हैं उनको नहीं देखा गया तो 2000 ईस्वी तक तो क्या 2005 या 2010 तक भी इस देश की जनता को पेयजल मुहैया नहीं करा सकते हैं। इसलिए हम सरकार से चाहेंगे कि यह जो हमारी समस्या है, इस समस्या का सही तरीके से आप निदान निकालें।

दूसरी बात यह है कि जो हमारे नये तरीके हैं वह तो चलें, इनको और भी अच्छा बनाइये लेकिन पुराने जो हमारे परम्परागत वाटर स्टोर करने के तरीके थे, उनको करीब-करीब समाप्त कर दिया गया है। अधिकांश इलाकों में जैसे कि अभी लखावत जी बोल रहे थे, इन्होंने पूरा अध्ययन किया है, पूरे देश के हर राज्य में पोखर होते थे, तालाब होते थे और बड़े-बड़े जलाशय भी होते थे जिनको मेनटेन करके रखा जाता था। जब बारिश होती थी उनके पानी का इस्तेमाल होता था और जानवरों को भी पानी मिलता था और कृषि के लिए भी इस्तेमाल होता था। लेकिन आप देखेंगे कि पुराने जल के जो स्रोत थे, वह अधिकांश सभी राज्यों में समाप्त हो गये हैं। हम आज अंडरग्राउंड जाना चाहते है लेकिन मेरा सुझाव यह है कि जहां आधुनिक पेयजल व्यवस्था को बढ़ाने की जरुरत है, परम्परागत जो पानी संग्रह करने की हमारी चीज़ें हैं, उनको भी हमें रखना चाहिये तभी

हम बड़े पैमाने पर कृषि के क्षेत्र में भी इस्तेमाल कर सकते हैं और उसको लाभ मिल सकता है।

जहां तक बिजली का सवाल है, अगर इस देश को विकास करना है और विकास करना ही है तो बिजली के बगैर न कृषि का विकास हो सकता है और न उद्योगों का विकास हो सकता है। कोई भी देश अगर सही मायने में अपना चहुमुखी विकास करना चाहता है तो उद्योग और कृषि के विकास के लिए आवश्यक है कि बिजली का उत्पादन विभिन्न तरीकों से बढ़ाया जाए। इसके लिए हमारी एक राष्ट्रीय नीति होनी चाहिये। हमें अभी तक इसमें पूरी कामयाबी नहीं मिल पाई है। कुछ हमारे पुराने प्लांट राज्यों में हैं जो काम नहीं कर रहे हैं, कुछ बैठ गये हैं, नॉन-वर्किंग है। राज्य सरकारें या केन्द्रीय सरकार सही समय पर राशि दे कर इनको माडर्नाइज़ करें और चलाना चाहिये लेकिन वह नहीं हो पा रहा है। विभिन्न राज्यों में जो बिजली की परियोजनाएं हैं, चाहें केन्द्रीय सरकार की हों या राज्य सरकारों की हों, उनको पूरा करने के लिए एक टाइम बाऊंड योजना होना चाहिये और एक निश्चित अवधि के अन्दर उनको पूरा किया जाना चाहिये। इसलिए राज्य और केन्द्र सरकार पूरा सहयोग करें और बिजली परियोजनाओं को पूरा किया जाना चाहिये। अगर यह नहीं करेंगे तो निश्चित तौर पर कृषि की जो बात हो रही है, किसानों को लाभ देने की बात हो रही है, कृषि के लिए बिजली चाहिये, उद्योग के लिए बिजली चाहिये, बिजली का उत्पादन बढ़ाने की आवश्यकता है। बिजली का जो ट्रांसमिशन है उसमें जो गड़बड़ियां हैं उसको ठीक करने की जरुरत है सब से बड़ी गड़बड़ी डिस्ट्रीब्यूशन में, आपूर्ति में हो रही है। अभी दिल्ली को ही ले लीजिये। अभी साल्वे जी और दूसरे साथियों ने चर्चा की कि राज्य बिजली बोर्ड की हालत खस्ता है। वे दिवालिया हैं। कहीं-कहीं तो राज्य सरकार जो उनसे बिजली लेती है उनके पैसे नहीं देती है। विश्व बैंक से कहीं-कहीं फाइनेंस हुए है तो उसी फाइनेंस से चल रहे हैं। बिजली चोरी वगैरह की बात तो आ चुकी है। उसमें हम ज्यादा नहीं जाना चाहते हैं। मेरा सुझाव है कि जो राज्य बिजली बोर्ड्स है उनको पुनर्गठित करने की जरुरत है। उनको स्वायत्तता, आटोनामी भी मिलनी चाहिए। उनको साधन भी मिलने चाहिए, रिसोर्सेज भी मिलने चाहिए तभी वे सही तरीके से इन चीजों की ओर बढ़ सकते हैं अन्यथा बिजली में सुधार करने की हालत में इलेक्ट्रिसिटी बोर्ड्स नहीं है।

दिल्ली में हमारे पावर मिनिस्टर ने कोशिश की। मीटिंग बुलायी। दिल्ली विद्युत बोर्ड के अधिकारी खुद उसमें रहे, सुषमा स्वराज जी भी रहीं। पहले 10 परसेंट था फिर 10 से बढ़ाकर 25 परसेंट कर दिया। फिर भी यहां की डिस्ट्रीब्यूशन की हालत दिल्ली शहर में सुधरी नहीं है हमारे माननीय मंत्री जी के प्रयास के बावजूद भी। दिल्ली, चाहे वह दक्षिण दिल्ली हो, उत्तरी दिल्ली हो, पश्चिमी दिल्ली हो, पूर्वी दिल्ली हो, वहां की हालत अभी तक सुधरी नहीं है। हर रोज आप अखबार में पढ़िए और देखिए कि क्या हालत है। जब बिजली सप्लाई नहीं तो उसके चलते वाटर की भी सप्लाई बंद है। मैं तो यहां तक कहता हूं कि हम लोग जो नार्थ एवेन्यू में रहते हैं यहां दिन में दो-तीन बार बिजली 10 मिनट, 20 मिनट, आधे घंटे या एक घंटे के लिए आती और जाती रहती है। तो जो वी०आई०पी० कहिए या वी०वी०आई०पी०, क्या है मालूम नहीं, ऐसी जगहों में भी जाती है। अब राष्ट्रपति जी के यहां जाती है कि नहीं मालूम नहीं। उनके यहां अलग व्यवस्था होगी। लेकिन नार्थ एवेन्यू में तो कभी कभी जाती है ...**(समय की घंटी)।**

उपसभाध्यक्ष (*श्री सनातन बिसि*): टाइम हो गया है आपका।

श्री जलालुदीन अंसारी: तो हम यह सुझाव देना चाहते हैं कि चाहे वह दक्षिण दिल्ली का साकेत हो, आर०के०पुरम हो या बहुत सारे दिल्ली के अन्य क्षेत्र हों वहां व्यापक संकट है। यह राष्ट्रव्यापी संकट है इसको हल करें। हमारे मंत्री जी ने यहां स्वयं प्रयास भी किए हैं। हम चाहते हैं कि इन दोनों सवालों को सही ढंग से लिया जाए ...**(समय की घंटी)**

एक बात और कहकर मैं खत्म करता हूं। सरकार की रिपोर्ट के अनुसार 86 प्रतिशत गांवों में बिजलीकरण कर दिया गया है। पोल गड़ गए हैं, लाइन भी लग गयी हैं। लेकिन आप देखेंगे कि बहुत जगह गांवों में पोल भी नहीं है, तार भी नहीं है और इसलिए बिजली जाने का सवाल भी नहीं है। सच्चाई यह भी है। एक बार लग गए, खत्म हो गया। फिर उसको कौन देखने वाला है। वह रिपोर्ट तो है कि इतने लग गए। लेकिन मिलती है कि नहीं, पता नहीं। एक तो यह भी है कि अलग-अलग राज्यों की अलग स्थिति है। सब जगह एक-सी नहीं है। लेकिन बिहार राज्य की तो वही स्थिति है। मैं उस राज्य का रहने वाला हूं। बिजली गयी, तार काट दिया, पोल उखड़ गए, कोई देखने वाला नहीं है। लेकिन रिपोर्ट में तो है कि इतने गांवों में इलेक्ट्रीफिकेशन हो गया और रिपोर्ट रहेगी आगे तक। लेकिन वस्तुस्थिति, व्यवहार में सच्चाई भिन्न है। तो यह समस्या जटिल है और हम चाहते हैं कि सरकार वाटर पालिसी, एनर्जी पालिसी, पावर पालिसी को ठीक से बनाए। इसको लागू करके जनता को मुहैया कराए। इसमें हम लोगों का सहयोग

3001/55-F 11A

आपको मिलेगा। इसमें कहीं दो राय नहीं है। हम समझते है कि ये मंत्री जी काफी अनुभवी है, बुद्धिमान हैं, प्रयत्नशील भी है और सरकार की भी एक आइडियालाजी है। तो उस आइडियालाजी के मुताबिक, उस दर्शन के मुताबिक कम से कम दो चीजें तो इस देश की जनता को दे दें—एक पानी और दूसरा बिजली। ये दो दे दें तो हम समझेंगे कि यह सरकार का दर्शन सही मायनों में जनता का दर्शन है। फेल करेगा तो हम समझेंगे यह दर्शन जनता के हक में नहीं है, उसके पक्ष में नहीं है। इन्हीं शब्दों के साथ मैं अपनी बात को समाप्त करता हूं।

†شری جلال الدین انصاری "نہار": آپ سبھا ادھیکش مہودے، آج ہمارا دیش آزادی کی پچاسویں ورش کا اتسو منا رہا ہے، منانی بھی چاہئے اس لئے کہ اس سے خوشی کی بات دیش واسیوں کے لئے اور کوئی ہو نہیں سکتی ہے۔ لیکن اس موقعے پر آج دو مہتو پورن اور خاص چیزوں کے لئے ہم چنتا ویکت کر رہے ہیں کہ آزادی کے پچاس سال بعد بھی اپنے دیش کی جنتا کو پینے کا پانی مہیا نہیں کرا سکے اور نہ بجلی ہی ان کو دے پائے۔ اسلئے سوال کسی دل کا نہیں ہے، یہ راشٹریہ سوال ہے اور سرکار کسی بھی دل کی ہو اور آج بھی ہے، کسی نے بھی اس سوال پر لوگوں نے گمبھیرتا سے وچار نہیں کیا۔ ہم آشا کرتے ہیں کہ یہ جو نئی سرکار آئی ہے اس کو گمبھیرتا سے لیگی اور اس سمسیا کا صحیح سمادھان نکالے گی۔ اس لئے کہ ان کا ایک ایجنڈا ہے "سمادھان" تو پینے کے پانی کا سمادھان اور بجلی کا تو سنکٹ ہے، اس کا بھی سمادھان کریگی تو ہم ان کو سہیوگ کرنے کے لئے پورے پورے تیار ہیں۔ سوال کسی دل وشیش کا نہیں ہے لیکن دربھاگیہ کی بات یہ رہی ہے کہ پچاس سال میں ان گمبھیر اور مہتو پورن سمسیاؤں کا حل نہیں نکالا جا سکا ہے۔

دیش کے گرامین اکشتروں میں غریب ایک تہائی آبادی کو ابھی بھی پے جل کی سویدھا نہیں ہے اور جہاں سویدھا ہے بھی تو آنشک سویدھا ہے، پارشئیل فیسیلٹی ہے، پوری سویدھا ان کو نہیں دی گئی ہے۔ سرکار کی یوجنا کی کمزوری کہا ہے، یہ کہ ۹۸-۱۹۹۷ اور ۹۹-۱۹۹۸ میں جو انھوں نے پے جل کے لئے راشی آبنٹت کی ہے اس میں یہ ہو گا کہ ہینڈ پمپ کو لگا دینا۔ لیکن کہیں بھی اس بات کی سمیکشا نہیں کی گئی ہے، کہ پچھلے دنوں جو ہینڈ پمپ لگائے گئے، وہ کس حالت میں ہے۔ میں دعوے کے ساتھ کہنا چاہتا ہوں کہ اس سدن میں اور منتری مہودے سے کہنا چاہتا ہوں کہ آپ کے مادھیم سے آپ سبھاادھیکش مہودے،

†[ ]Transilteration in Arabic Script

کہ اسکی جانچ پورے دیش میں کرائی
جائے کہ جو بھی "چاپاکل" اور اسٹینڈ پمپ
گاڑے گئے ہیں وہ کام کرتے ہیں یا نہیں۔
وہ کام اس لئے نہیں کر رہے ہیں کیونکہ
انکی مرمّت کا کوئی انتظام نہیں ہے،
اور نہ ہی ان کی مینٹیننس کی ویوستھا
ہے۔ وہ کاغذ پر ہے کہ پی۔ایچ۔ڈی
راجیہ سرکار اپنی کرتی ہیں لیکن کچھ
راجیہ ایسے بھی ہونگے کہ جو کچھ نہیں
کرتے ہونگے ایسے راجیہ کو میں بدھائی
دینا چاہتا ہوں لیکن عام طور پر وہ
پرانے چاپاکل گاڑ دئے جاتے ہیں وہ
بگڑ جاتے ہیں۔ ان کی مرمت اور رکھ رکھاؤ
کی کوئی بات نہیں ہوتی، اور سرکاری
رپورٹ میں ہے کہ اتنے پمپ کام کر
رہے ہیں۔ اور لوگوں کو پینے کا پانی
مل رہا ہے۔ یہ صحیح تتھ نہیں ہے،
تتھ کچھ دوسرا ہے۔ اس لئے اس پر بھی
آپ کو وچار کرنا چاہئے ہمارا تو یہ سجھاؤ
ہوگا کہ قریب دیش کی ایک تہائی
آبادی جو گرامین انچلوں میں ہے
اس کے لئے پے جل ہے ہی نہیں، اور
جو ہینڈ پمپ اور اسٹینڈ پمپ گاڑے
جاتے ہیں ان کو اتنی دور گاڑ دیا جاتا
ہے جہاں پر لوگ اسکا استعمال نہیں
کر پاتے ہیں طرح طرح سے اسکا اسس پر

کہئے، ڈراپبوگ کہئے، وہ بھی ہو سکتا ہے۔
یا ایسی جگہ پر گاڑ دیا جاتا ہے جہاں سالٹی
واٹر ہوتا ہے یا جس کے پینے سے انکو بیماری
ہو جاتی ہے۔ کہاں پر گاڑا جائے تاکہ اس
سے سیف واٹر ملتا رہے۔ آٹھویں
یوجنا میں بھی جو لکشیہ رکھا گیا تھا وہ
بھی پورا نہیں ہو سکا ہے۔ نویں پنچ
ورشیہ یوجنا میں جو لکشیہ ہے، قریب
قریب سرکار کا انومان ہے کہ ۲۰۰۲ء
تک پے جل کی سمسیا کا سمادھان کریں۔
اگر اسی طرح سے یوجنائیں چلتی رہیں اور
کوئی صحیح راشٹریہ نیتی نہیں بنائی گئی،
جو گڑبڑیاں ہیں انکو نہیں دیکھا گیا تو
۲۰۰۲ء تک تو کیا ۲۰۰۵ء یا ۲۰۱۰ء
تک بھی اس دیش کی جنتا کو پے جل
مہیا نہیں کرا سکتے ہیں۔ اس لئے ہم
سرکار سے چاہیں گے کہ یہ جو ہمارے
سمسیا ہے، اس سمسیا کا صحیح طریقہ
سے آپ نوارن نکالیں۔

دوسری بات یہ ہے کہ جو ہمارے
نئے طریقے ہیں وہ تو چلیں، ان کو اور بھی
اچھا بنائیے لیکن پرانے جو ہمارے پرمپراگت
واٹر اسٹوریج کے طریقے تھے ان کو قریب
قریب سماپت کر دیا گیا ہے۔ ادھیکانش
علاقوں میں جیسے کہ ابھی لکھاوت جی،
بول رہے تھے، انھوں نے پورا ادھیئن

کیا ہے، پورے دیش سے ہر راجیہ میں
پوکھر ہوتے تھے، تالاب ہوتے تھے
اور بڑے بڑے جلاشے بھی ہوتے تھے
جنکو مینٹین کرکے رکھا جاتا تھا۔ جب
بارش ہوتی تھی ان کے پانی کا استعمال
ہوتا تھا اور جانوروں کو بھی پانی ملتا
تھا اور کرشی کے لئے بھی استعمال ہوتا
تھا لیکن آپ دیکھیں گے کہ پرانے جل
کے جو سروت تھے، وہ ادھیکانش سبھی
راجیوں میں سماپت ہو گئے ہیں۔
ہم آج انڈر گراؤنڈ جانا چاہتے ہیں
لیکن میرا سجھاؤ یہ ہے کہ جہاں آدھونک
پے جل ویوستھا کو بڑھانے کی ضرورت
ہے، ہر پرمپراگت جو پانی سنگرہ کرنے کی
ہماری چیزیں ہیں، ان کو بھی ہمیں
رکھنا چاہئے تبھی ہم بڑے پیمانے پر
کرشی کے شیتر میں بھی استعمال کر سکتے
ہیں اور اسکو لابھ مل سکتا ہے۔
جہاں تک بجلی کا سوال ہے، اگر
اس دیش کو وکاس کرنا ہے اور وکاس
کرنا ہی ہے تو بجلی کے بغیر نہ کرشی کا وکاس
ہو سکتا ہے اور نہ ادھیوگوں کا وکاس ہو
سکتا ہے۔ کوئی بھی دیش اگر صحیح معنوں
میں اپنا چہو مکھی وکاس کرنا چاہتا ہے
تو ادھیوگ اور کرشی کے وکاس کے لئے
آوشیک ہے کہ بجلی کا اتپادن وبھن
طریقوں سے بڑھایا جائے۔ اس کے لئے ہماری
ایک راشٹریہ نیتی ہونی چاہئے۔ ہمیں
ابھی تک اس میں پوری کامیابی نہیں
مل پائی ہے۔ کچھ ہمارے پرانے پلانٹ
راجیوں میں ہیں جو کام نہیں کر رہے ہیں
کچھ بیٹھ گئے ہیں، نان ورکنگ ہیں۔
راجیہ سرکاریں یا کیندریہ سرکار صحیح
سمے پر راشی دے کر انکو ماڈرنائز کریں
اور چلانا چاہئے لیکن وہ نہیں ہو پا رہا
ہے۔ وبھن راجیوں میں جو بجلی کی
بڑی یوجنائیں ہیں، چاہے کیندریہ
سرکار کی ہوں یا راجیہ سرکار کی ہوں،
ان کو پورا کرنے کے لئے ایک ٹائم باؤنڈ
یوجنا ہونا چاہئے اور ایک نشچت
اودھی کے اندر ان کو پورا کیا جانا چاہئے
اگر یہ نہیں کریں گے تو نشچت طور پر کرشی
کی جو بات ہو رہی ہے، کسانوں کو لابھ
دینے کی جو بات ہو رہی ہے، کرشی کا اتپادن
بڑھانے کی آوشیکتا ہے۔ بجلی کا جو ٹرانسمیشن
ہے اس میں جو گڑبڑیاں ہیں ان کو ٹھیک
کرنے کی ضرورت ہے سب سے بڑی گڑبڑی
ڈسٹری بیوشن میں، آپورتی میں ہو
رہی ہے۔ ابھی دہلی کو ہی لے لیجئے۔
ابھی ساٹھوے جی اور دوسرے ساتھیوں
نے چرچا کی کہ راجیہ بجلی بورڈ کی
حیثیت رکھتا ہے۔ وہ دیوالیہ ہے کہیں

نہیں تو راجیہ سرکار جو ان سے بجلی لیتی ہے ان کے پیسے نہیں دیتی ہے۔ ورلڈ بینک سے کہیں فائنینس ہوئے ہیں تو اسی فائنینس سے چل رہے ہیں۔ بجلی چوری وغیرہ کی بات تو آ چکی ہے اس میں ہم زیادہ نہیں جانا چاہتے ہیں۔ میرا سجھاؤ ہے کہ جو راجیہ بجلی بورڈس ہیں ان کو پنر گٹھت کرنے کی ضرورت ہے ان کو سوائتتا، آٹونامی بھی ملنی چاہیئے۔ ان کو سادھن بھی ملنے چاہیئے، ریسورسیز بھی ملنے چاہئیں، تبھی وہ صحیح طریقے سے ان چیزوں کی طرف بڑھ سکتے ہیں نہیں تو بجلی میں سدھار کرنے کی حالت میں الیکٹریسٹی بورڈس نہیں ہیں۔

دہلی میں ہمارے پاور منسٹر نے کوشش کی، میٹنگ بلائی، دہلی ودیوت بورڈ کی ادھیکاری خود اس میں رہے، سشما سوراج بھی رہیں۔ پہلے دس پرسینٹ تھا پھر دس سے بڑھا کر پچیس پرسینٹ کر دیا، پھر بھی یہاں کی ڈسٹری بیوشن کی حالت دہلی شہر میں سدھری نہیں ہے۔ ہمارے مانیہ منتری جی کے پریاس کے باوجود بھی دہلی چاہے وہ دکشنی دہلی ہو، اتری دہلی ہو، پشچمی دہلی ہو، پورانی دہلی ہو، وہاں کی حالت ابھی تک سدھری نہیں ہے۔ ہر روز آپ اخباروں میں پڑھیئے اور دیکھیئے کیا حالت ہے۔ جب بجلی سپلائی نہیں تو اس کے چلتے واٹر کی بھی سپلائی بند ہے۔ میں تو یہاں تک کہتا ہوں کہ ہم لوگ جو نارتھ ایونیو میں رہتے ہیں یہاں دن میں دو تین بار بجلی دس منٹ، بیس منٹ، آدھے گھنٹے کے لئے آتی اور جاتی رہتی ہے۔ تو جو وی آئی پی کہئے یا وی۔وی۔آئی۔پی۔، کیا ہے معلوم نہیں ایسی جگہوں میں جاتی ہے۔ اب راشٹرپتی جی کے یہاں جاتی ہے کہ نہیں معلوم نہیں، ان کے یہاں الگ ویوستھا ہوگی۔ لیکن نارتھ ایونیو میں تو کبھی کبھی جاتی ہے۔۔۔ وقت کی گھنٹی۔۔

اپ سبھا ادھیکش (شری سناتن بیسی): ٹائم ہو گیا آپ کا۔

شری جلال الدین انصاری: تو ہم یہ سجھاؤ دینا چاہتے ہیں کہ چاہے وہ دکشنی دہلی کا علاقہ ہو، آر۔کے۔پورم ہو یا بہت سارے دہلی کے دوسرے اکسٹینشن ہوں وہاں وہ ایک سنکٹ ہے۔ یہ راشٹریہ پاور سنکٹ ہے اس کو حل کریں۔ ہمارے منتری جی نے بھی لوکل پریاس بھی کئے ہیں۔ ہم چاہتے ہیں کہ ان دونوں سوالوں کو

صحیح ڈھنگ سے لیا جائے ۔۔۔ وقت کی
گھنٹی ۔۔۔

ایک بات اور کہہ کر میں ختم
کرتا ہوں، سرکار کی رپورٹ کے مطابق
۸۶ فیصد گاؤں میں بجلی کرن کر دیا
گیا ہے - پول گڑ گئے ہیں، لائن بھی
لگ گئی ہے، لیکن آپ دیکھیں گے کہ
بہت جگہ گاؤں میں پول بھی نہیں ہیں،
تار بھی نہیں ہیں - اور اس لئے بجلی
جانے کا سوال ہی نہیں ہے - سچائی یہ بھی
ہے ایک بار لگ گئے، [illegible] لیا پھر اسکو
کون دیکھنے والا ہے - [illegible] رپورٹ تو ہے
کہ اتنے لگ گئے لیکن [illegible] ہے کہ نہیں
پتہ نہیں، ایک تو یہ [illegible] ہے کہ الگ الگ
راجیوں کی الگ استھتی [illegible] ہے، سب جگہ
ایک سی نہیں ہے لیکن ہمارے راجیہ
کی وہی استھتی ہے، میں اس راجیہ
کا رہنے والا ہوں، بجلی گئی، تار کاٹ
دیا، پول اکھڑ گئے، کوئی دیکھنے والا
نہیں ہے - لیکن رپورٹ میں تو ہے
کہ اتنے گاؤں میں الیکٹریفکیشن ہو گیا
اور رپورٹ رہے گی آگے تک - لیکن
وستو استھتی، ویوہار میں سچائی
مختلف ہے تو یہ سمسیا جٹل ہے اور
ہم چاہتے ہیں کہ سرکار واٹر پالیسی،
انرجی پالیسی، پاور پالیسی کو ٹھیک
سے بنائے، اس کو لاگو کر کے جنتا کو سہیا
کرائے - اس میں ہم لوگوں کا سہیوگ
آپ کا ملیگا اس میں کہیں دو رائے
نہیں ہے - ہم سمجھتے ہیں کہ یہ منتری جی
کافی انوبھوی، بدھیمان ہیں، پریتن
شیل بھی ہیں، اور سرکار کی بھی ایک
آئیڈیالوجی ہے، تو اس آئیڈیالوجی کے
مطابق، اس درشن کے مطابق کم سے کم
دو چیزیں تو اس دیش کی جنتا کو دیدیں
ایک پانی اور دوسری بجلی، یہ دو دیدیں
تو ہم سمجھیں گے کہ سرکار کا یہ درشن صحیح
معنوں میں جنتا کا درشن ہے - فیل کر گیا
تو ہم سمجھیں گے یہ درشن جنتا کے حق میں
نہیں ہے، اس کے پکش میں نہیں ہے -

انہیں شبدوں کے ساتھ میں اپنی
بات کو ختم کرتا ہوں - "ختم شد"

SHRI JAYANT KUMAR MALHOUTRA (Uttar Pradesh): The two subjects which we are discussing are probably the most important problems which this country is facing. As far as power situation in India is concerned, basically there are three problems. The first one is the inability of the Government to take decisions. At the moment there is surplus of capacity all over the world to produce hardware and costs have come down. In fact, from experience I can say that the smaller units between one and five megawatts which used to cost over a crore and a half per megawatt, can be installed for 50 lakhs a megawatts. The generation cost of these units is less than three rupees, and the

Government charges between four and five. One is unable to understand why the Government is not able to take a decision in expanding the power capacity, specially when enough resources are also available. There are investors both Indian and overseas, but somehow the Government lacks the ability to take quick decisions.

The second problems, which is a very crucial problem, is that of gross mismanagement of this sector, corruption in this sector. Transmission and distribution losses happen because of the above two factors. I would like to given an example of UP. In fact, through you, I would like to tell the hon. Minister that I was looking tor a parellel for U.P. and now I find that Delhi is a close second. Uttar Pradesh has an installed capacity of 6,200 megawatts and generates no more than 1900 megawatts. And it has very high transmission and distribution losses. I can say with some personal experience, because I involved myself in trying to solve this problems, in fact, I involved one of the leading private companies which are very efficiently managed, I convinced them to come and give free advice to the Government of Uttar Pradesh. The Government's representatives, Secretaries and the Chairman of the Board etc. told us that they did not have any money to repair the power generating units. They needed about Rs. 800 crores. But when we looked at their balance-sheet, we found that their receivables were over Rs. 3000 crores. These are problems that are not new. Power is in a sellers market.' And when a product is in a sellers' market, you don't give unlimited credit. For instance, Sir, in Bombay, if you need one megawatt or two megawatts of power, they take in advance the average monthly billing. If you delay your bill by four days, they disconnect your power connection. It does not matter how important that industry is. Therefore, these problems do not happen there. Yet, when we gave this advice to the Government of Uttar Pradesh and to their representatives, it did not make any sense to them. I am very sorry to say that this organisation in Maharashtra which is headed by a former Chairman of the Atomic Energy Commission, wrote to me saying that they wanted to opt out because even for giving free advice, even for receiving that free advice, they were asked to give them some consideration. Therefore, they opted out. I have that letter. He is a very honourable, very senior, very respected man, Dr. Sethna. Here we have two problems. One is of mismanagement. In India we have excellent units existing, whether it is in Bombay or somewhere else. I was reading in one of the newspapers that the Vizag installation has a power load factor of 91 per cent.

5 P.M.

Therefore, why don't we use them as consultants to some of these companies, to some of the SEBs. where generation is so poor? I don't believe the ICICI and the IDBI are the right organisations to advise these companies. What you need is technically competent people who have experienced these problems to come and give advice. I am aware of an utility in America which manages about 48,000 MW....

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Mr. Malhoutra, would you please sit down?

SHRI JAYANT KUMAR MALHOUTRA: Why, Sir?

THE VICE-CHAIRMAN (SHRI SANATAN BISI): I have to announce something. Hon. Members: I have to inform you that in the morning, it was decided in the Business Advisory Committee meeting that at 5 p.m., all the Special Mentions would be taken up. Therefore, it is for the House to decide.

SHRIMATI JAYANTHI NATARAJAN: Mr. Vice-Chairman, Sir, w have been requesting....

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Mrs. Jayanthi Natarajan, please sit down. Let us go one by one. Shri Pranab Mukherjee had raised his hand already.

SHRI PRANAB MUKHERJEE (West Bengal): Sir, I would like to draw the attention of the House to a point which, I think, you will decide, after taking the sense of the House.

Today being the last working day, practically, we have to transact Legislative Business also. The Electricity Regulatory Commissions Bill is to be taken up, as it was decided in the meeting of the Business Advisory Committee. Two-and-a-half hours have been allotted for this. A Supplementary List of Business is also being circulated to the Members.

For this discussion, we gave two-and-a-half hours. We have already taken three hours. The Minister is yet to give his reply to the discussion. Special Mentions are also there.

Therefore, my most respectful submission to you, and through you, to my colleagues, would be this. There is a commonality between this discussion and the Electricity Regulatory Commissions Bill which we are going to discuss. Some of the Members who still are to make their contribution to this discussion could participate in the discussion on the Bill and make their contribution. I would suggest that we could conclude this discussion under rule 176, which is presently going on, and let the Minister give his reply. Thereafter, we can take up the Special Mentions. After that, we can take up the Legislative Business. If you agree and if my other colleagues agree, we can do it that way.

SHRI JAYANT KUMAR MALHOUTRA : Sir, I will conclude my speech within two-three minutes.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): One minute, Malhoutraji. Shrimati Jayanthi Natarajan, please.

SHRIMATI JAYANTHI NATARAJAN (Tamilnadu): Mr. Vice-Chairman, Sir, for the last two-three days, all the lady Members, cutting across party lines, have been trying to raise the issue relating to a very serious discrimination in the retirement age of airhostesses. It is a very serious Constitutional issue relating to women. There are two-three other issues also, important issues, relating to women, which we have been wanting to take up. Due to lack of time, we were unable to take it up.

Sir, for the last two-three days, we have been requesting, all of us have been requesting, the hon. Chairman. We have been approaching the hon. Chairman. This issue was to be taken up yesterday. But then, because something else came up yesterday, the hon. Chairman said that we could raise it today as the first item. Unfortunately, however, this decision was taken, which we were unhappy with. It was decided that the Special Mentions would be taken up at 5 p.m., because of the Finance Minister's reply. Despite our objections, it was decided that way. Therefore, we gave in. At that time, I made a specific request to the hon. Chairman that our issue relating to the retirement age of airhostesses should be taken up. All of us came here just to draw the attention of the House to this. It should be taken up now. I specifically said that this discussion should be kept pending. I said that at that time, Members should not get up and say that the Special Mentions could be taken up later.

Mr. Vice-Chairman, Sir, I would say, with great respect, this would be a very unfair treatment to us. Therefore, Sir, I am sure, my colleagues would agree with me that this important issue relating to the retirement age of airhostesses should be taken up now because all of us have been waiting for the last three days. There are other important issues also.

प्रो॰ विजय कुमार मल्होत्रा (दिल्ली): महोदय, इस व्यवस्था को आप किसी भी तरह से कर दीजिए, इस पर आपत्ति नहीं है। परन्तु, एक बात अभी प्रणब जी ने कही है कि यह बिजली और पानी की कमी की बहस चल रही है और रेगुलेटरी बिल हमारे सामने है। इसमें इन दोनों की बहस अगर इकट्ठी हो जाए एक तरह से, जैसे कुछ स्पीकर इसमें रह गए हैं पहले वाले पर बोलने वाले हैं, दूसरे वाले पर भी बोलेंगे, तो दोनों की बहस एक साथ हो जाए। यह नहीं होना चाहिए कि ढाई घंटे

उसके लिए और उसके बाद दूसरी बहस होगी, फिर एक घंटा इसमें भी बाकी है, एक घंटा उसमें भी लगेगा, इस तरह से तो रात को 10,11,12 बज जाएंगे। इसकी बजाय जो डिसकशन है, इसमें से मान लीजिए कुछ स्पीकर बाकी हों तो उसके साथ उसमें एक मैंडेट कर लीजिए उन स्पीकर्स को। ....(व्यवधान)....मैंने यह नहीं कहा, स्पेशल, मैंशन जरूर होना चाहिए, आज वह कमिटेड है। ...(व्यवधान)..., 5.00 बजे कर लीजिए, मुझे उस पर कोई आब्जेक्शन नहीं है। वे तो कहते थे कि 15 मिनट में इसे खत्म करके और 10 मिनट में जवाब देकर इसको समाप्त कर सकते हैं। तो 10-15 मिनट में कोई लम्बा-चौड़ा फर्क नहीं पड़ता, परन्तु अगर आप ज़िद पर हैं तो उसको पहले कर लीजिए लेकिन यह नहीं हो कि वही स्पीकर पहले इस पर बोलें फिर वही स्पीकर उस पर बोलें और यही चलता रहे। इलेक्ट्रिसिटी का ही मामला है इसलिए डिस्कशन को ज्वाइंट कर लिया जाए ताकि यह जल्दी से जल्दी खत्म हो जाए।

SHRIMATI JAYANTHI NATARAJAN: Sir, please let me speak.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Madam, just a minute. You have already made your point.

SHRIMATI JAYANTHI NATARAJAN: Sir, I am trying to say, if you do not mind, it is not *zid*. Prof. Vijay Kumar Malhotra is talking of *zid*. Nobody is standing on that. If we had stood on *zid*, we would have insisted on it in the morning.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): I know I was there.

SHRIMATI JAYANTHI NATARAJAN: Please let me say something.

Yesterday itself I was supposed to leave the city. It is only because of this that I have stayed back. My flight is at 6-30 p.m. So, we should be allowed to take it up.

SHRI PRANAB MUKHERJEE: It has to be taken up now.

THE MINISTER OF POWER (SHRI R. KUMARAMANGALAM): Mr. Vice-Chairman, Sir, if I may be permitted to speak, I do believe that the lady members have been pressing for this issue for quite some time. I think they should be given the first opportunity. Let them make the Special Mention. We will take the suggestion of Pranabda. The moment they finish the Special Mention, we will close the discussion on this. I will give my reply. We can take up the Electricity Bill.

SHRI JAYANT KUMAR MALHOUTRA: Sir, may I be allowed to speak?

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Yes, you will be allowed to speak.

SHRI DIPANKAR MUKHERJEE (West Bengal): Sir, will you allow me to speak?

THE VICE-CHAIRMAN (SHRI SANATAN BISI): You will also be allowed to speak.

SHRI DIPANKAR MUKHERJEE: It is not a question of allowing me to speak.

I am a little pained to see this about the bill which we are going to discuss, the Bill on the Electricity Regulatory Commission. A lot of blaring publicity was being given to it as a reformative Bill for the electricity sector. Can you take it so lightly and say that we will combine it with this? ...(*Interruptions*).. This is a serious thing.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): That is a separate thing.

SHRI DIPANKAR MUKHERJEE: It should be taken seriously. ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Just a minute. We have not yet concluded the Short Duration Discussion. Other Members are there still to speak. In the Committee meeting we have decided that Special Mentions would be taken at five o'clock. Earlier the Finance Minister was to give his reply. So, there was urgency for that. So, this was kept at five o'clock.

Now, let us take up Special Mentions.

SHRI JAYANT KUMAR MALHOUTRA: Let me finish this.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): There are other persons also who will speak on this. You wait for some time.

SHRI MD. SALIM: She has to catch a plane.

SHRIMATI JAYANTHI NATARAJAN: How long will he take?

SHRI JAYANT KUMAR MALHOUTRA: Give me three minutes.

SHRI MD. SALIM: So, after he finishes, we can take up Special Mentions.

SHRIMATI JAYANTHI NATARAJAN: He is taking only three minutes. I don't mind waiting.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): That is all.

SHRI JAYANT KUMAR MALHOUTRA: There is a utility in the United States, which generates 48,000 MW of power, and the average age of the plant is over 30 hours. By better maintenance, by good maintenance and by innovative replacement of parts, they are able to generate over 90 per cent of the load capacity. Our plants are old, but they are not that old. It is only the lack of maintenance which has led to the situation that we are facing in this country. These consultants are available in Bombay. I think using them will be in the interest of the country. I think the hon. Minister and the Government will lack moral authority unless they are able to improve the situation in Delhi. I agree it is a State subject. But unless they are able to show that they are able to manage better in Delhi, I think the States are not going to listen to them.

Because of shortage of time I would just like to say something on this issue of drastic steps. Indonesia is a sick man of South-East Asia. We know that. They have had problems of corruption. They have had all kinds of problems. I know that about ten years ago their customs leakage was such that they were not getting much revenue on account of customs duty. So, they asked their customs officers to stay at home. They got a whole new team of people from abroad, put them at various ports and their collections went up seven times. If Indonesia can take such steps, why can't we just say that we are going to try this and that to correct the whole thing. Unless we are able to do quickly, we are not going anywhere. The new plants will take about three to four years. Therefore, improvement in the management and reduction of thefts and improvement in the distribution can be done more quickly.

Sir, I wanted to speak on the subject of water, but in view of the paucity of time, I won't say anything more.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Now, we go over to Special Mentions. Shrimati Jayanthi Natarajan.

SPECIAL MENTIONS

Discremination against Air Hostesses

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Sir, I would like to thank you and the House for allowing me to take up this important issue. It is a very serious issue. Air Hostesses, who are working for Air India, are subjected to the most severe discrimination, which no right-thinking citizen in any civilised society will allow to take place. For some time, there was a rule that the Air Hostesses, who reach the age of 40 years were immediately retired for some archaic notion, which I do not think would be even appropriate to mention in the House. For example, it was felt their usefulness was at an end when they reached the age of 40 years. There is a long history. This was challenged in the court and was agitated at several fora. Several Members of Parliament approached various Prime Ministers. Finally it was agreed that the letter and spirit of the Constitution,